MOTION OF THANKS ON THE PRE-SIDENT'S ADDRESS—contd.

MR. DEPUTY CHAIRMAN: We had decided to discuss the President's Address up to last Thursday only and it was decided that the hon. Prime Minister would reply today in morning; but in response to the desire of the hon. Members'we Have decided that the hon. Prime Minister may be requested to speak in the afternoon. We have got very little time at our disposal and perhaps I will have to call the Prime Minister at- about 4-30 P.M. Therefore I would request the hon. Members to restrict speeches to the minimum possible.

SHRI K. S. CHAVDA (Gujarat): Sir, I have moved 8 amendments to the Motion of Thanks on the President's Address. If I speak at least for two minutes on every amendment, then the time taken by me will be 16 minutes. (*Interruptions*) So please let me know what is the position. Are you going to allow me to speak on every amendment or are you going to allow me to speak just now?

MR. DEPUTY CHAIRMAN: A_s the hon. Member knows, not only the Motion of Thanks but also the amendments are before the House ior consideration and discussion. Therefore, the amendments will not be discussed separately. They are already under discussion and the question of allowing time to individual Members for discussing their amendments does not arise. I may inform the hon. Member that his Party, *i.e.*, the Congress Opposition, has taken considerable time and there are only 8 or 10 minutes left for his Party.

SHRI K. S. CHAVDA: You have extended by one hour more, because the Prime Minister is going to reply at 4.30. That means one hour extension. According to that, my party should have more than 10 minutes.

on President's Address

AN HON. MEMBER: Two minutes more.

MR. DEPUTY CHAIRMAN: In view of the fact that the discussion has been extended by one hour, that one hour has been adjusted and the additional time has been allotted to the different political groups. Taking into consideration that additional hour, the time allottecfto the CPP(O) is 10 minutes only.

श्री निरंजन वर्मा (मध्य प्रदेश): श्रीसन्, मैं निवेदन करना चाहता हूं कि आप कृपा करके बतायें कि आपने पहले घोषणा करदी थी कि अमेंडमेंट के ऊपर नहीं बोला का सकता।

MR. DEPUTY CHAIRMAN: If the amendments are to Bills, then tfie amendments are considered separately. These are amendments to the Motion. Therefore the Motion and the amendments are considered simultaneously. This is not a new procedure.

SHRI K. S. CHAVDA: Am I to understand that you will give me 10 minutes?

MR. DEPUTY CHAIRMAN: No. You decide among your party Members and tell me who wants to speak. Sardar Tohra.

सरदार पुरचरण सिंह टोहडा (पंजाब): माननीय डिप्टी चेयरमैन साहब, सम्माननीय राष्ट्रपति जी ने ग्रपने ऐड्रेस में सरकार की जिन नीतियों का उल्लेख किया है, उनको पढ़ने, सुनने से हर ग्रादमी का उसका स्वागत करना एक कुदरती बात है। उसमें जो बातें कही गई हैं, वह जन-साधारण ग्रीर समाजवाद

की तरफ जाने वाली हैं, जैसे कि उन्होंने कहा---श्रमीरी गरीवी का फर्क दूर करना. कम करना, प्राइवेट सेक्टर के बजाय पढ़िलक सेक्टर को बढावा देना. ग्रनाज के मामले में श्रात्म-निर्भरता प्राप्त करना, सब किस्म के लोगों की वेरोजगारी दूर करना, खेतिहर मजदूर और भिमहीन किसानों को जमीन देना, सनम्रती लिहाज से पिछड़े हए क्षेत्रों में सरकार की स्रोर से कारखाने लगा कर उनकी सनग्रती तरक्की करना, बैमकान लोगों को सस्ते मकानों का प्रवन्ध करना, पिछडे वर्ग के लोगों की मदद करना, साबिक नरेशों के प्रिवी पर्स ग्रीर खास ग्रधिकारों को खत्म करना ग्रौर पडौसी देशों के साथ शान्तिमय सहयोग के ब्राधार पर ब्रच्छे सम्बन्ध स्थापित करना---ये बातें उसमें कही गई, मगर ये बातें कहने के लिये हों तो निराश होना एक क्दरती बात है श्रौर मैं कुछ ऐसी बातों का जिक करनाचाहताहं, जो कि इस ऐंड्रेस में नहीं स्राईं।

इसमें यह स्नाया कि किसान को पैदावार बहाने के लिये मदद दी जायगी, टैक्टर दिये जायेंगे और बहुत सी सहलियतें दी जायेंगी लेकिन इसमें जिस जोश के साथ किसान ग्रौर जवान का जिक ग्राना चाहिये था वह नहीं किया गया । हमारे स्वगवासी प्रधान मंत्री श्री लाल बहादर शास्त्री जी ने एक नारा दिया था, जो नारा सारे भारत में गुंजा ग्रीर जिसमें कहा गया था--जय जवान जय किसान। उस नारे से प्रभावित हो जवान ने भी जो लड़ाई पाकिस्तान के साथ भारत की हुई, उसमें इससे उत्साह ले कर चीन की लड़ाई में जो हमारा सिर नीचा हक्या था, वह पाकि-स्तान की जंग के समय हमारे जवान ने हमारा सिर ऊंचा किया, लेकिन इस एड्रेस में जवान के लिये कोई बत नहीं कही गई। कहाजा सकता है कि डिसिप्लिन की बात है लेकिन बहुत ब । ऐसी हैं जो डिसिप्लिन में रहते हए भी रूटान के लिये कही जा सकती

थीं। हमारे जवान लद्दाख ग्रौर नेफा की पहाडियों के ऊपर धाज भी 62 रुपये ले कर लड रहे हैं ग्रौर भारत की सीमा के पहरेदार बने हुए हैं ग्रौर इसी तरह जैसलमेर के मरूस्थल में हमारे जवान गर्मियों में देश की रक्षा के लिये तत्पर रहते हैं। इसलिए मैं कहंगा कि इसमें खुले शब्दों में यह बात झानी चाहिये थी, जब सिविल सर्विसेज के लिये हर दफा पे कमिशन बनाते हैं. तो जवान जो भारत की रक्षा, देश की रक्षा का जिम्मेवार है, उसके लिये भी कुछ न कुछ कहना चाहिये था।

on President's

Address

इसी तरह किसान की बात है। किसान के मताल्लिक बहत सी बातें कही गईं, लेकिन एक बात जो जरूरी तौर पर कहनी चाहिये थी वह नहीं कही गई। वह क्या थी। वह यह कि किसान पैदावार करता है, खुन पसीना एक कर के धरती में से सन्न पैदा करता है **ब्रौर देश के भखें लोगों का पेट भरने के लिये** वह सब कुछ देता है ग्रोर उसकी पैदावार जिस तरह से इस राज में. इस सरकार के ग्रहद में, लटी जा रही है, वह ग्राप सबके सामने है। पिछले साल की बात हम सब ने देखी है कि जब गेहं किसान का श्राया तो गेहं का रेट जो निण्चित किया गया वह 62 रुपये से 76 रुपये तक था, उस समय वह रेट था।लेकिन जब किसान के घर से वह चला गया, तो उसके घर से चले जाने के बाद उसी गेहं का रेट आज 120 रुपये है। इसी तरह कपास को ले लीजिये । कपास की फसल ग्राई, तो उसका रेट 160 रुपये था ग्रीर ग्राज 250 रुपये है। इसी तरह मंगफली म्राई,तो किसान से लेते वक्त उसका रेट 90 रुपये से 100 रुपये था. लेकिन स्राज 140 रुपये है। तो ये जो मंडी चोर हैं. इन चोरों की जो किसानों के ऊपर लुट खसोट है, उससे किसान को बचाने के लिये इस एड़ेस में कुछ नहीं कहा गया। मैं यह भी बडे ब्रफसोस के साथ कहता हूं कि किसान को जो कर्जा दिया जाता है ग्रौर जो इंडस्ट्रियलिस्ट को कर्जा दिया जाता है, उसके सुद में बड़ा

भारी म्रन्तर है। किसान को 9 प्रतिशत सूद देना पड़ता है जब कि कारखानेदार को 3 प्रतिशत सूद देना पड़ता है।

इसलिए किसानों की यह जो बातें कही गई हैं मैं कहता हूं कि सिर्फ कहने के लिये हैं, इसमें ग्रमल कुछ भी नहीं है। किसान की हर चीज को ले लीजिये । टैक्टर लीजिये. मशीनरी को लीजिये. को लीजिये. डिजल पर्म्पिग सेट डिजल को लीजिये, जो भी चीज है, उसकी हालत को देखिये। इन सबके रेट हर साल ऊपर जा रहे हैं। यहां तक कि जो खाद है उसको लीजिये। रासायनिक खाद आज से पांच वर्ष पहले 25 रुपये क्विटल थी, जो नंगल में बनती है वह 25 रुपये, 27 रुपये क्विटल थी भीर माज उस खाद की कीमत 60 रुपये क्विटल के करीब पहुंच गई है। पिछले साल जो खाद टैक्स लगा है 10 रुपये प्रतिगत तो उसी की वजह से बढ गया और उसका रेट हर माल बढ़ रहा है। एक तरफ यह बात कही जा रही है कि हम खाद कारखाने लगाने जा रहे हैं, दो कारखानें इस साल में लगायेंगे। लेकिन ग्रगर कारखाना लगा कर प्जीपतियों की परवरिश करनी है श्रौर किसान को उसका फायदा नहीं देना है, तो मैं कहता हं कि यह जो बातें लिखी गई हैं या जिनका एलान किया गया है यह सदाकत पर मवनी नहीं है। यहां मैं कह रहा था कि जब खाद का रेट 25 रुपये, 27 रुपये क्विटल था तब किसान की गेहं का रेट उस वक्त 65 रुपये विवटल था। लेकिन अब गेंह्रं तो 65 रुपये से 75 रुपये तक पहुंचा, परन्तु जो रासायनिक खाद है उसकी कीमत दगनी हो गई है? इसी तरह दैक्टरों की बात है। पजाब के किसान को दैक्टरों की जरूरत है, आज भी पंजाब के किसानों की 80 ग्रीर 90 हजार के करीब अजियां पेंडिंग पड़ी हुई हैं, टैक्टर की मांग के लिये । लेकिन यहां की सरकार टैक्टरों का श्रलाटमेंट किस तरीके से करती है। जो इसने तरीका अपनाया हम्रा है वह

एक गलत तरीका है। आबादी की बिना पर
ट्रैक्टर दिये जाते हैं, जरूरत हो या न हो
और इस तरह से पंजाब का किसान मजबूर
होता है ट्रैक्टर ब्लैंक में खरीदने के लिये।
अगर यह सरकार इस बात की पड़ताल
कराये कि पंजाब के किसान ने कितने ट्रैक्टर
दूसरे प्रान्तों के किसानों ने लिये हैं, तो उनको
पता चल जायेगा कि ट्रैक्टरों की कितनी
ब्लैंक मार्केटिंग हो रही है।

on President's Address

इसी तरह से ग्राप गन्ने को ले लीजिये। पिछले साल गन्ने का रेट 12 रूपये पर क्विटल था, लेकिन ब्राज इस साल में गन्ने का रेट 7 रुपये 35 पैसा पर क्विंटल का है। मैं सरकार से पूछना चहता हं कि जब हर चीज की कीमत बढ़ रही है, तो गन्ने की कीमत क्यों नीचे आ रही है। इसलिये मैं समझता हं कि यह किसान हितकारी सरकार नहीं है. किसान दूरमन है ग्रीर किसानों की हित की रक्षा करने में फेल हुई है श्रीर किसानों को सही कीमत देने में फेल हुई है, जिससे पैदावार पर बरा ग्रसर पड़ने का डर है श्रीर स्राज भी इस ऐड़ेस के ग्रन्दर कोई ऐसी बात नहीं कही गई, जो किसान को हौसला देती हो । मैं यह भी कहना चाहता हं कि इन बातों को देख कर भारत के किसान में निराणा होनी कूदरती है। जब उसको मेहनत का सही फल नहीं मिलेगा. जब उसको ग्रपनी मेहनत का सही दाम नहीं मिलेगा, उसकी मेहनत को मंडी चोरों ने लटना है, सरकार ने उसकी तरफ कोई ध्यान नहीं देना तो उत्पादन कैसे बढ़ेगा । ग्रपने एडेस में यह क्यों नहीं लिखा गया कि हम गारन्टी देते हैं इस वात की कि किसान को उसकी पैदावार की सही कीमत दी जायेगी। म्रापको याद होगा कि सरदार उज्जवल सिंह जी की सरकारदंगी में एक कमेटी बनी थी. बहुत साल पहले उसने रिपोर्ट दी थी कि प्रति क्विटल गेहं पैदा करने के लिये किसान को 63 राये खर्च करना पड़ता है, लेकिन वह पांच छः साल पहले की बात है। आज ग्रगर उस कमेटी की रिपोर्ट मान ली जाय तो गहं की कीमत 85 रुपये प्रति विवटल से कम नहीं होनी चाहिये । किसान इस बात को बुरा न मनाये, अगर खाने वाले को उमी रेट के ऊपर, चाहे वह खाने वाला भाई मजदूर हो या जो भी क्लास हो, गेहं मिले लेकिन खरीद कर खाने वाले को दाम ज्यादा देने पड़ते हैं। यहां तक कि पंजाब से वही गेहं दिल्ली ग्राकर खाने वाले को 76 रुपये के बजाये 100 से 110 रूपये तक मिलता है। ग्रीर यह सरकार वरी तरह फेल हुई है इस बात में कि देश भर में एक जैसी की मतें निश्चित नहीं कर पायी स्त्रीर वही गेहं पंजाब में ग्रीर रेटों पर है, बम्बई में ग्रीर रेटों पर है, कलकत्ता में श्रीर रेटों पर है। इसी तरह से चावल की बात है। हर वात में सरकार वरी तरह फेल है। इसलिये मेरा छारोप है कि सरकार किसान के ऊपर कोई ध्यान नहीं दे रही ।

ग्राज राजस्थान के किसानों का एक एजीटेशन चल रहा है। क्यों हो रहा है वह एजीटेशन । एजीटेशन इसलिये चल रहा है कि वहां एक एकड़ के ऊपर 148 रुपये पर एकड श्रावियाना, लैण्ड रेवेन्य सरवार्ज 74 रुपये लगाया गया है। इसलिये मजबर हग्रा किसान कि वह श्रान्दोलन करें श्रौर उससे भी गजब की बात यह देखों कि सिर्फ एक डिस्टिक्ट में ऐसा किया गया, जो गंगानगर का डिस्टिक्ट है, जो पूरे राजस्थान को खाने के लिये खराक पैदा करके देता है उस डिस्टिक्ट के लोगों ने शान्तिमयी संग्राम शुरू किया। हमारी यह सरकार जो किसान का दोस्त होने का दावा कर रही है। इस सरकार ने वहां ग्रपनी मिलिटरी भेजी, सी० ग्रार० पी० भेजी, किसानों के ऊपर गोलियां चलाई, उस गोलीकांड से तीस, चालीस किसान इस इतियां से चले गये श्रौर बहुत से घायल हये भ्रौर हजारों भ्राज राजस्थान की जेलों में बन्द पड़े हैं। क्या चाहते हैं वह। एक इन्साफ को बात चाहते हैं कि एक प्रान्त में एक डिस्ट्रिक्ट के किसानों के ऊपर इतना अत्याचार

न हो । लेकिन यह दिल्ली की सरकार कुर्सियों पर बैठी ही देखती रही ग्रौर बडी से वहां मिलिटी भी भेजी। (Time bell rings) उन किसानों को दवाने के लिये भेजी।

on President's

Address

में डिप्टी चेयरमैन साहब, एक बात आरे कहना चाहता हं। सरकार ने ऐलान किया है कि चण्डीगढ हदबन्दी कमीशन भाखडा. ब्यास प्रोजेक्ट के बारे में इस बात को एड्रेस में दर्ज किया गया है। इन तीनों बातों का जहां तक ताल्ल्क है, मैं उनका स्वागत करता हं, अच्छी बात है, इन्साफ किया है। इस बात का मझे शिकवा है, शिकायत है और सारे पंजाब को है कि यह जो इन्साफ था, यह बहुत देर पहले हो जाना चाहिये था। बड़ी देर से वह भ्राया और दोनों प्रान्तों की लड़ाई क्या थी जो यह देर हुई । देरी करके प्रान्तों के लोगों में उकसाहट दी गई श्रीर उक्साहट के बाद फिर भी सरकार इस बात पर स्रागई। तो जहां मैं इस बात का स्वागत करता हं, बधाई भी देता हं, वहां उसमें एक ऐसा फैसला दिया गया है, जो फैसला भारत के इतिहास में एक बराई का बीज है। फैसला उसमें दिया गया कि चण्डीगढ पंजाब को दिया गया स्रीर कमीशन की बात भी मान ली गई।लेकिन उसमें फाजिलका के दो थाने हरियाणा को दिये जाने का ऐलान किया गया है वह इलाका है जिस इलाके के लोगों को 1961 की मर्दमणमारी में बताया गया कि उनकी भाषा हिन्दी है। 1961 की मर्दमश्मारी के बारे में स्वर्गवासी प्रधान मंत्री श्री जवाहरलाल नेहरू जी ने कहा था कि इतनी भारी गिनती में लोगों को कभी झुठ बोलते नहीं देखा है, जिसको वह खुद तसलीम करते थे श्रौर जिसे हमारे पुराने गृह मंत्री ग्रीर हमारे रेल मंत्री श्री गुलजारी लाल नन्दा ने तसलीम किया, एक लेटर लिख कर पंजाब के मुख्य मंत्री को कि भाई ग्राप मुझे कोसते हैं यह मेरे अकेले का फैसला नहीं था, यह कैंबिनेट का फैसला था। यह मैं

मानता हूं कि लोगों ने बड़ी भारी गिनती में झूठ वोला था, 1961 की मर्दुमशुमारी गलत थीं, लेकिन वह सबने तय किया था कि 1961 की मर्दुमशुमारी की विना के ऊपर पंजाब को तकसीम करना है। तो यह बात मानते हुये भी कि वह सब कुछ गलते था 1961 की बात को मानना . . . डिप्टी चेयरमैन साहब मैं आपका धन्यवादी हूं कि आपने मुझे एड्रेस पर वोलने का समय दिया, लेकिन आप माफ करेंगे, अगर मैं कुछ ज्यादा समय ले लूं।

श्री उपसभाषित : जैसा मैंने पहले कहा साढ़े चार बजे प्राइम मिनिस्टर साहिबा बोलने वाली हैं।

SARDAR NARINDAR SINGH BRAR (Punjab): This is hon. Member's maiden speech. He may be allowed to proceed.

सरदार गुरचरण सिंह टीहड़ा : मैं यह कह रहा था कि यह बात एक तरफ तो गलत मानी जा रही है श्रीर गलत मान कर, फैसला जो था चंडीगढ का वह पंजाब के हक में किया जा रहा था । लेकिन दूसरी तरफ उसी बात को तसलीम कर लिया गया फाजिलका का फैसला देकर कि 1961 की मर्दमशमारी में फाजिलका का इलाका हिन्दी भाषी है, जो उन्होंने लिखवाया था गुमराह होकर ग्रौर उसकी पड़ताल भी नहीं की गई कि कौनसा गांव पंजाबी है ग्रीर कौन हिन्दी है । इससे बरी बात है कोरोडोर की जो मील लम्बा एक रास्ता दिया गया । ग्रीर वह रास्ता एक ऐसा बीज है, जिस बीज ने भारत में फलना फुलना है । 3 P.M.

मैं सरकार से यह अर्ज करना चाहता हूं कि अगर आपने यह फैसला दिया है, तो पंजाब पूरी तरह से इसकी मजम्मत करेगा और उस फैसले को बदलबाने के लिये अपनी ताकत लगायेगा । लेकिन अगर इस गलत बात को गलत देखते हये उस पर

ग्रड़े रहोगे, तो में ग्रापको कहना चहता हं कि भारत में ब्रापको बहुत से कोरिडोर देने के लिये तैयार रहना चाहिये। इस तरह का कोरिडोर हम भी मांग सकते हैं ग्रीर कई प्रान्त वाले भी मांग सकते हैं, क्योंकि सब के सामने ग्रापने मिक्षाल कायम कर दी है। इसलिये पंजाव के साथ भ्रापने एक बुराई की है। इस ऐडेस में कौमी एकता की बात कही गई है। हम इस बात की कद्र करते हैं श्रौर हम कीमी एकता को मजबूत देखना चाहते हैं, लेकिन जो बात भारत में पिछले 22 वर्षों से कुछ गुन्डाग्रान्सर इस मुल्क में कर रहा है, वह सबको पता है। इस ऐड़ेस में ग्रहमदाबाद के दंगों के बारे में कहा गया है, मैं यह कहना चाहता हं कि इस बात को हर ग्रच्छा भारतीय बुरा ग्रौर निन्दनीय मानता है कि वहां पर बुरी बात हुई है। हर ग्रच्छा भारतीय ग्रहमदाबाद में या देश के दूसरे हिस्सों में जो दंगे हुये हैं, उनको बुरा मानता है। लेकिन मैं सरकार से पूछना चाहता हं कि ग्रहमदाबाद में जो कुछ हम्रा वह तो बरी बात थी ही, लेकिन हरियाणा में पिछले दिनों में जो कल की बात है, इस तरह की बात हुई ग्रीर वहां पर सिक्खों के धर्म स्थानों को जलाया गया । वहां पर गरुद्वारों को मजिस्ट्रेट ग्रौर पुलिस के सामने लोगों ने जलाया। तो मैं यह जातना चाहता हूं क्या यह सरकार श्रीर क्या हमारे प्रेजीडेंट साहब इस बात को निन्दनीय नहीं समझते हैं। क्या सरकार इस चीज को नजर ग्रन्दाज करके जाहिर नहीं करना चाहती है कि वह सिक्खों के धर्म-स्थानों को कोई श्रहमियत नहीं देती है। मैं यह कहना चाहता हं कि ग्रगर इस तरह की बुराई खत्म नहीं होगी, तो हमारी कौमी एकता कायम नहीं रह सकती है, क्योंकि भ्राज-कल कौमी एकता का नारा बहुत जोरों से चल रहा है। इस तरह की जो बातें हो रही हैं, उससे हमारा यह नारा पीछे की स्रोर जा रहा है। इसका कारण क्या है? इसका कारण एक ही है कि जो लोग इस तरह के दंगे करते हैं, जो लाग इस तरह के दंगों को डकाते

[सरदार गुरचरण सिंह तोहड़ा]

हैं, जो गन्ड ईस किस्म को बातें करते हैं, उन्हें ग्राज तक किसी को कोई सजा नहीं दी गई है। श्रहमदाबाद में जो फसाद हये, जहां पर हजारों लोग मौत के घाट उतार दिये गये, वहां पर कितने गुन्डों को मौत की सजा दी गई, कितनों को उम्र कैंद की सजा दी गई। सरकार इस तरह की एक भी मिसाल न ीं बतला सकेगी कि इस तरह के जो लोग दंगे कराते या भड़काते हैं, उन्हें फांसी पर लटकाया गया, किसी को मौत की सजा दी गई या किसी को उम्र कैद की सजा दी गई हो। इसका कारण क्या है ? इसक. कारण यह है कि इस तरह के लोगों कोकाई सजा नही दी आती है। जो राजनीतिज्ञ लीग हैं, जो ध्राफि-सर हक्मत पर बठे हुये हैं, वे ऐस लोगों को पनाह देते हैं और इस तरह से इस तरह के लोग जाते हैं। जब वे लोग वच जाते हैं तो उनका हीसला वढ जाता है भीर बढ़े हये हौसले में फिर वे ही लोग दंगे फसाद कराते हैं जैसा कि हरियाणा में हुआ और वह सबके सामने है।

हरियाणा में गरुद्वारी को जलाया गया श्रीर सिक्खों के जो पवित्र गुरुयन्थ साहब हैं, उसको जलाया गया और यह चार दिन तक खले ग्राम होता रहा। मैं यह जानना चहता हं कि सरकार चार दिन तक क्यों खामोश रही ? मेरा इल्जाम है कि हकमत यह चाहती थी कि वहां ५२ कुछ हो। जब हम्रा और फिर यहां से डांट गई तो एक दिन में सब कुछ खत्म हो गया। सलिये मैं कहना चाहता हं कि जहां तक कौमी एकता का मामला है, उसके बारे में यह सरकार बिलकुल फेल रही है ।

इति तरह से हरिजनों की वात को ले ली-जिये । हरिजनों की जो बात है, वह बहत देर से चल रही है। सन 1950 में पहली वा / उनके लिये 10 साल के लिये रिजर्वेशन किया गया था ताकि वे बाकी वर्ग के लोगों के साथ समान ग्राधार पर लाये जा सके श्रीर इसीलिये इस वर्ग के लोगों को खान रियायतें दी गई थीं। मगर यह काम दस साल के अपन्दर पूरा नहीं हो सका और फिर दस साल के लिये उन्हें रियायत दे दी गई। इन दस सालों में भी सरकार ने उनकी हालत को ठीक नहीं किया स्रौर मल्क के बाकी वर्ग के लोगों के बराबर उन्हें नहीं ला सकी और हालत यहां तक पहुंच गई कि विछले साल सरकार ने दस साल के लिये उनका रिजर्वेशन ग्रीर रियायतें ग्रीर बढ़ा दीं हैं। तो मैं यह जानना चहता हं कि दस-इस माल के लिये वह कब तक बढ़ाती रहेगी। मेरा सरकार क ऊपर यह इत्जाम है कि यहां पर जो बड़े-बड़े ग्राफिसर हैं, उनके लिये जो भर्ती होती है, उनके लिये जब सलेक्शन होता है. तो उस सिलेक्शन में हरिजनों के लोगों को नजरन्दाज कर दिया जाता है। मैं यहां कहना चाहता हं कि ग्रगर सरकार ने उन्हे बाकी वर्ग के लोगों के बराबर लाना है, उन्हें रिजर्वेशन की सुविधा दी है, तो उस रिजर्वेशन के ग्राधार पर उनका सिलेक्शन होना चाहिये ग्रीर उन्हीं लोगों के बीच सलेक्शन होना खाहिय ।

सरकार के बहुत से विभागों को ले. लिया जाये. जहां पर हरिजनों के साथ न्याय नहीं किया जाता है। श्रभी हमारे एक मित्र ने रेल विभाग के बारे में कहा था कि वहां पर हरिजनों को मुलाजिमत नहीं मिल रही है ग्रौर दसरी बडी-बडी बातें की जा रही हैं। तो मैं यह कहंगा कि इन बातों पर ग्रमल होना चाहिये श्रीर खाली कागज पर लिखे जाने से कोई फायश नहीं होगा और उन लोगों की भलाई ही हो सकेगी।

ग्रन्त में, मैं श्रापको धन्यवाद देता ह कि ग्रापने मझे अपने टटे फटे विचार अकट करने के लिये समय दिया । धन्यवाद ।

SHRI M. PURKAYASTHA (Assam): Mr. Deputy Chairman, Sir, I rise to support the motion moved by Shri Arjun Arora and seconded by Shri-

mati Lalitha Eajagopalan. This year's President's Address is really good. It contains a list of actions that the Government propose to take during the year. Our President rightly realises the mood of the people when he says that our country today is no longer stagnant but it is inferment. He goes on to say that the aspirations of our people and their hopes have been aroused and they are vocal and impatient, conscious of their needs and rights. It is in this background he says that the Government are resolved to go forward at a faster pace towards the achievement of a social order which, is just and humane, by taking particular care of the weaker sections of the community and by ensuring that the meagre wealth of the nation is augmented by hard and dedicated work. He says that it is Government's unswerving purpose to build, brick by brick, a society which is democratic and socialist. A beginning is going to be made in the building of a democratic socialist society in the country and that is why all the State Governments have been asked to accord high priority to land reforms with special emphasis on security of tenure, fair rents, strict enforcement of ceilings, distribution of land to the landless and assured supply of agricultural inputs to small farmers. The land reforms policy is not being implemented properly. In our State of Assam the Zamindari Abolition Act was passed in 1956 and now it is 1970 but still that Act has not been implemented. A new type of intermediary has been created in the name of acquired estates. The lands that were in the hands of the zamindars have not been distributed to the landless labour and the tenants who have got 'a right over those lands because of their long occupancy. They have still not got the title over those lands. The Government of Assam enunciated a land settlement policy as early as September, 1958 but even today we find that the land nas not been properly distributed and as a result there is discontent among the peasants in our State. If the Government do not

move and move at a fast speed I am afraid the peasants wiH not remain, quiet; they wiH become restless and they will go forward and forcibly occupy the lands. The peasants are ready to get the land even if necessary by force. The State Government are not enforcing land reform measures although so many Acts have been passed. An these Acts have remained on paper and nOLhing concrete has been dene. Recently I was made a Member of the District Land Settlement Advisory Board and we were all surprised to find that the relevant records were noi being properly maintained and many of them were missing. The person concerned sent an intimation to the police and he escaped and no further action could be taken. There is so much of corruption in the Land Revenue Department. Since the records are not properly kept the legitimate interests of the peasants are suffering. I would urge upon the Government of Assam to devise some machinery to supervise the State land reform measures, so that these land reform measures are implemented as speedily aa possible.

The President's Address has net mentioned the far-reaching constitutional history that is going to be made in Assam. A new chapter is going to be added in our constitutional history by the creation of Meghalaya, an autonomous Staie, within the State of Assam. The State ig coming into force from the 2nd of April and it is going to be a new experience. The creation of Meghalaya will not solve the problems of the north-eastern frontier province. Meghalaya will consist of only two districts. There are problems in the Mizo Hills area There are problems in Tripura. There are problems in Nagaland. There are problems in Manipur, but the Government is not taking any effective measures to solve these problems. The emergency has been lifted in this country, but in Assam a state of emergency is continuing for the last four years. Over the major part of Assam, no trains run in the night. In the

Mizo Hills area for the last four years the emergency is continuing and the civilian life has not been restored to normal. Th: security forces there are not tryng to restore peace and restore civil .an administration in the district. Th; Mizo rebels have been completely destroyed, but the security forces are tehaving in such a manner that civilian administration has become impossible. Regarding the government officials who belong to the Mizo dis ;rict, they are not free to move. Not only the Mizo citizens, but civilian officials also often harassed. Even an off cer of the Intelligence Bureau who was travelling in a jeep was not allowed to go. Though he revealed his identity he was detained by the security forces. This complete handling over of the law and order situation to the security forces will not help to restore peace in the Mizo area. The civilian administration should be empowered to restore civilian adminisi ration in the district of Mizo.

Similarly, in Manipur great discontent prevails md some Manipuris have established contact with the Nagas and China and there i_s a sort of underground government. If Government does nC't take proper measures immediately, then in Manipur a situation like Mizo an<j Nagaland will be created. So I wsnt to impress upon the Government of India t_0 give special attention to tt e problems of the northeastern frontier State and see that civilian admir istration is gradually re. stored in tha; State.

In this connection I would like to draw your a tention to the problem of unemployment in the State of Assam. Unemployment is not only prevalent in Issam, but all over the country. The President has rightly pointed out ir his Address that Government is taling measures to combat unemploymen*, but he has not given any concrete steps which are going to be taken in this matter. If no concrete step is t iken to remove unemployment, fissiparous tendencies, paro-

chial claims and discontent will remain and Government will fail to make progress. So, I would urge that concrete measures be taken to remove unemployment from this country. With the question of unemployment comes the question of labour. The labourers in Assam. who are mainly employed in tea plantations, get the lowest wage in the country. Government must take steps fo see that the condition of labour in Assam is improved. Those who are working in the tea plantations should get proper wages and they should have security of service, so that they can play their rightful part in raising production. In this connection I would invite your attention to the sad plight of sweepers and scavengers working in the municipal towns and cities of Assam. After rendering service generations, they are not made permanent. They remain term porary for the whole of life. This is an anomaly. In a socialist State this cannot be allowed to continue. Government should come forward with some measures to safeguard the interests of sweepers and scavengers who are Harijans.

Before I conclude, I would like to mention about the Supreme Court judgement on the bank nationalisation. This has created great disappointment in the minds of the people of this country. If the Supreme Court can rob the people of their rights, hopes an aspirations, then I do not know what these legislators, who are representatives of the people, are meant for. Government should come forward in this Session with a Bill to remove the right to property from the Fundamental Rights. If that is not done, then there will be a revolution in the country. The courts cannot rule the country. It is the legislator who is supreme, being elected by the people. They must rule the country. The Govern-ment should not be hesitant about this matter. They should not compromise. They should come forward with legislation removing the right to property from the

Fundamental Rights. We have seen in the past that our national leaders have compromised on vital matters. They compromised on the question of independence and as a result our country was partitioned. They compromised on the question of patrio. tism and the bureaucracy was retained. The Government should not now compromise on the question of people's interests. The people's interests should be protected and safeguarded by the Government and if that is not done, the country will rise in revolt. Thank you.

BABUBHAI SHRI M. CHINA1 (Maharashtra): Mr. Deputy Chairman, in his Address to Parliament on the 20th February, the President of India highlighted the fact that attitudes, ideas and even habits are rapidly changing. I entirely agree, for this is true of men and women in our country as elsewhere. Nevertheless, h is a matter of concern that some basic values of life are being thrown overboard. If the developments leading to the election of our illustrious President have been sad, the subsequent developments are even sadder, very distressing, for mud i9 being thrown all round. A morbid sensationalism is being built up in regard to the election of the first citizen of India. The same kind of morbid thinking Ls to be found in the debate over the settlement of State boundaries. Tempers are being roused as if the settlement is between two sovereign entities. After all, the issues are to be resolved within the territories of our own country. Take the latest position concerning Maharashtra and Mysore. There is the Mahajan Report, but in life accommodation has to be made. There must be give and take. Coming as I do from Maharashtra, I fully appreciate the view-point of the people of Maharashtra, and support it fully. I do hope that the whole matter will be amicably settled.

The economic situation is showing signs of improvement, thanks to the initiative of the people. The country can go ahead if there is less of bureaucratic interference and hurdles are not almost religiously placed in the way of initiative and enterprise of those whe work on the farm and in the factory. However, we are told off and on by the members of the Council of Ministers that there is need for more regulations on economic activity, and that almost every phase of our economic life should be channelled through corporations. The prescription is that the internal trade of major agricultural commodities can be taken over by State corporations and all items of import be canalised similarly. General insurance is on the nationalisation menucard. Are we to look forward to a situation where the common man as well as the business man will be at the mercy of the Government officers and clerks? I almost feel that the nightmare for the common man and the paradise for the bureaucrat is round the corner.

The progress of the economy is being held up because investment in the public sector is not bearing returns and the private sector is being starved of funds. There is the basic insufficiency of savings both with people as well as with Government. The climate for investments has been affected by uncertainty of policies. Apart from controls of one kind or the other and punitive taxation, there is the impending danger of nationalisation of certain industries.

The general public is hardly interested in investing in industrial securities which have shown a downward trend almost since 1962. Unless this interest is revived and what is more the climate for investment is improved in the interest of the economic growth of the country, policies, even if they are well meant, may not be fruitful and will fail to bring about any radical transformation in the standard of living of the people.

It is unfortunate that even after two decades of development a stable economic policy has not emerged. Most policy changes are politically motiva-

ted. NO one woul^ deny that economic progress, whether it is brought by the public or by the private sector, should ultimately benefit the large masses of the people. But it must be recognised at the same time that any benefit to the society can come only through larger production. There is no other short cut to economic welfare.

A view is also propagated that State Governments are at liberty to nationalise any industry. Already, the U.P. Government bas decided in principle to take over the sugar industry and set up a Committee to suggest the form and procedure for doing it. The Bihar Government has also expressed its desire to appoint a Committee on the lines of Uttar Pradesh to work out a proposal for taking over the sugar industry in the State. The Kerala Government has decided to appoint a two-man Commission to take over foreign-owned plantations.

There seems t_0 be confusion that socialism means change in ownership of the means of production from private to public sector. The question is: Does a change in ownership result in greater income, employment, exports or resource generation? Unfortunately, not. What is needed at the present juncture is the creation cf pre-conditions to a welfare economy. Both private enterprise an^ public enterprise have a place which is supplementary and complementary to each other.

While great concern is expressed about the lot of the common man, he is always at the receiving end of all taxation. Prices go up because of taxes. The middle 'cTasses too are hard hit in that the cost of living is continuously going up.

The most disquieting feature, however, is the philosophy being propounded that each State is competent to nationalise any industry witbin its jurisdiction. There can be no two opinions that such a step would lead to diverse economic systems in different parts of the country which may well end up with economic disintegration. It might also be the beginning to undermine not only mixed economy but the democratic process itself. If democracy is to survive, Government has to respect the right of every individual and organisation to have its/ their own avocations so long as they do not conflict with social justice. In other words, Government must respect the autonomy of individuals and institutions and accept the varied means for the development of their personalities, according t₀ the dictates of free will, and thereby contribute to common good. Social ownership and control should not be used as a weapon to weaken democracy and demoralise institutions and individuals.

on

President's

Address

Let us again consider the recent decision of the Government on licensing policy. Government has brought back in the licensing list 41 industries which had been delicensed in stages during the recent past. This is contrary to the advice of the Planning Commission to gradually delicense industries which require little or no foreign exchange. A number of restraints have been placed on the 20 big industrial houses. Honest difference of opinion can exist on whether such restraints are advisable. Then again there is the provision relating to conversion of equity into loans hy Government financial institutions. This will not only have the effect of freezing some of the funds of The financial institutions but also sh'y away prospective investors for fear of undue interference. Further there is the danger of the borrowing company becoming over-capitalised. The salutary feature, however, is the extension of the exemption limit for licensing purposes from Rs. 26 lakhs to Rs. 1 crore. But here again there is the uisquieting feature that industries falling under the exemption limit will not have any assurance of foreign exchange even for marginal capital

equipment not manufactured in India and raw materials not available indigenously.

The first ingredient of social control is that those who exercise it must be socially responsible themselves. On this basis I view with the greatest disappointment and indeed with indignation that the solemn word that was given by Sardar Vallabhai Patel to the Princes is now being sought to be reversed. Can any member of the present Government prove that the Princes have not discharged their obligations which they were called upon to fulfil by the Sardar? Frankly, I do not understand the compulsions for abolishing the privy purses of the Rulers of the former Indian States. In any case, the Rulers like all of us are mortal. With the passing away of every Ruler, the purses and privileges have shrunk and they will go on shrinking. In about two- decades, I suppose, they will vanish in a natural way. Why then all these unconstitutional attempts to force the pace?

Any act of abolition of privy purses and privileges has a wider dimension. No other group in India will have any confidence in Government. What is worse, our friends abroad will lose faith. This is not the way that Pandit Jawaharlal Nehru ran the country.

During the major part of the life of Panditji as Prime Minister, the prestige of India was high. The foreign policy, as practised now is, however, doing great damage in our relations with almost every major political power. Could it be that those who are implementing the foreign policy are themselves unaware of what they are doing? But ignorance cannot be a virtue when knowledge can be acquired.

Thank you.

SHRI K. SUNDARAM (Tamil Nadu): Mr. Deputy Chairman, the Government makes a tall claim of having made a break-through in agri-

culture by achieving the production of 102 million tonnes of foodgrains. This is all not due to the Government. Most of it is due to the efforts of the farmer and the good monsoon that we had before. But even then that is with regard only to foodgrains. But what about cotton and jute? Nothing has been done and we have a long way to go to attain self-sufficiency. It has been said that there has been an industrial recession and then an industrial recovery. We should not forget that during the last eight months import licences have been denied, have not been issued. Therefore, compulsorily the industries are made to suffer. They are working with partial capacity and therefore we have compulsorily saved foreign exchange. This does not mean that it is import substitution that we have achieved. Similarly during the recession there has been little demand for goods in our local markets. Therefore, the industries were forced to export their commodities, and that too with very heavy cash subsidies they were able to export. That is why we see a marginal increase in our exports during the last year. The increase in exports and the reduction in imports have given us a balance of credit in foreign exchange that is available This cannot be repeated year after year and this is definitely not to the credit of the Government. It is by force of circumstances that this situation has been brought about.

The President has mentioned unfortunate instance in Ahmedabad and he is right in condemning it. But at the same time he has made a very grave omission in not mentioning the situation that is prevailing in West Bengal. Mr. Deputy Chairman, for the best part of the morning during the Question Hour as well as during the Short Notice Question we had a good and thorough discussion on the situation that is prevailing in West Bengal and how it has been deteriorating from day to day. The President has completely omitted this. What is happening there according to

[Shri K. Sundaram.]

the statement of the Chief Minister of West Bengal? I quote—

"We cannot live with dacoits. I see murder, arson and insult to woman in every part of the State."

That was some time back. And afterwards, what is happening? Whatever paddy was grown it was looted after the harvest. There was fish looted from the pond. And now there are reports that even the women are being looted from their homes. This is the situation. There is practically no safety for the lives of the people in that State. There is a reign of terror in that State of West Bengal today. The news is effectively blacked out. No news is reaching the rest of the country. That ig why this morning you had seen—there is so much of light that has been thrown on the happenings in West Bengal today. The Government of India at this Sta.ge has been denying that there is any problem of law and order. The Government of India is conniving with the Government of West Bengal as Mr. Krishna Menon did in 1962 and before in not disclosing the facts about the Chinese preparations against India. The same thing is happening with the India Government today.

Mr. Deputy Chairman, the President has said about peaceful co-exis-tance. This is what Mr. Kosygin said when he wanted to expand their trade with other countries. And the then Prime Minister fell into the trap. Now the trap is being expanded and it is being sealed, sealed with bilateral and multilateral long-term economic relations and agreements, particularly with Asian countries. Now these agreements, what are they? They are rupee payment agreements. Now, you may ask what is wrong with these rupee payment agreements? Mr. Deputy Chairman, we had been exporting some traditional commodities like textiles, jute, hides and skins, raw silk, etc. These goods were resold in other markets and these coun-

tries earned hard currency while in return we got crude machinery manufactured by these developing countries all Iron Curtain countries, and they experimented on us with their newly-developed machines. It has been admitted that all the countries of Eastern Europe except Russia had been doing this reselling or switching the trade in the past. Last year we exported our steel. On account of recession here, we had some surplus steel. All that steel was exported at the cost of the nation starving the local industries of steel. Now what happened? In the international mark-ket, the price for steel has been going. Now we are importing steel from other countries paying a very high price for steel that we require.

Mr. Deputy Chairman, last week we had a discussion on the purchase of aircraft from the American Company, Boeing. Now, the Russians have also offered us their aeroplanes of TU-154, the Russian-make, as against the American Boeings 737. Now, a decision on this was blocked for three years and as a result, as per the statement of the Minister, we had to pay three hundred thousand dollars on each aircraft.

For the last two years we have been talking about the wagons co.ntract. Huge quantities of wagons required for Russia are to be entered into for a long-term contract. But nothing has happened so far. Very recently we heard from the newspapers that the Russians wanted these wagons at exactly half their cost of manufacture at our Indian State-owned factories. Now, that did not go through. Now they are bargaining. Bargaining for what? For a long-term credit, and they are wanting new conditions to be added there that these wagons should be manufactured in the public sector industries only and that too, we must have the Russian know-how, Russian collaboration and the machines working there must be the Russian machines. Now, you can imagine

what will be the future for those public sector undertakings in India. They will in practice be working for the development of the East European countries as the other satellite countries in Europe are doing for Russia. Even here, they are not prepared to make any firm commitments about the quantity of wagons that they wiH require in future.

Mr. Deputy Chairman, the President in his speech has said that there is a large demand for tractors. Now we have been talking for the last 10 years about the manufacture of tractors. Licences for indigenous manufacture were delayed. The contro-vesy was whether they should be produced in the private sector or the public secto*-. And finally what little was licensed were not fully produced. Imported components required for these tractors were not imported, were not allowed to be imported. Therefore, the indigenous manufacturers suffered. Now they want to go in for unlimited imports of these tractors. From where? From the same East European countries. Now, we know— particularly our Indian farmer knows -well about these Russian tractors. They have suffered for want of spare parts or want of service. And Russia is going to dump on us these unwanted tractors many more.

Sir, we have in Madras State the Mardas Surgical Instruments Factory. What do they make? They make instruments that are not required by our doctors. They are the most unsuitable and unserviceable in the country. But yet they manufacture them. And they compel the Government hospitals to use these instruments. And the Russian technician there is not prepared to change the pattern or the specification which our Indian doctors are accustomed to or which they want. That is what is happening. In this Rupee contract, there is a clause about the gold content. All these years this clause has been only for exporting purposes. On the import contracts there was no such clause. You may remember, Sir, when we devalued our Rupee last time, we did not get our full

value particularly from Russia. The other countries agreed to pay us the full value. Russia did not agree and we got something less. Even today the Government is trying to introduce this clause. But some countries have (agreed and Russia has not agreed even today.

President's Address

on

(Time Bell rings.)

Mr. Deputy Chairman Sir, there has been growing influence of Russia on our Government. Mr. Nijalingappa, the leader of the Congress (O), said the other day that on every domestic matter the Government of India is consulting a foreign Embassy. The consultation is very close, and it is being done every time. The Russian Embassy took the liberty of constructing a culural centre in Trivandrum. But for the accident of the building during the construction it would not have been brought to the notice of the Government of India and their similar activities would have been going on.

MR. DEPUTY CHAIRMAN: Please finish

SHRI K. SUNDARAM: One minute and I have done. On account of this Rupee payment although We have developed very close contacts and also incresed our trade with these countries we have already lost our economic freedom, and because of these types of consultations, on political matters as well we are not free to take our own decisions. Our political freedom is also in danger. Therefore, Mr. Deputy Chairman, I oppose the motion moved by Mr. Ariun Arora on the Motion of Thanks to the Address delivered by the President of India to both the Houses of Parliament.

AWADHESHWAR SINHA (Bihar): Mr. Deputy Chairman, Sir, I rise to support the Mo :>n moved by Shri Arjun Arora regarding the Address of the President to the Members of both the Houses of Parliament. Sir, this Address marks the beginning of a new epoch. It does not mean that what has preceded was not good enough. What had proceded during the last two decades required new,

determined, effective and more suitable steps to be taken to meet the challenges of the new situation. And this Address shows that a definite direction has been taken. And indications of the steps to meet the requirements of the situation also have been made in this

Sir, the people who represent vested interests whatever they talk in a diplomatic and clever language about democracy, do not realise that democracy cannot be saved unless 99 per cent, of the people who are disinherited and dispossessed are brought to their own. These people talk of democracy particularly and they talk of saving democracy. The real and effective way to save democracy is to enrich its socio-economic content by taking measures which will give bread clothing, education, medical facilities, housing and satisfy other things which a human being requires. This attempt has to be made. Without this attempt democracy cannot be saved.

Sir, I am one of those who feel that democracy can only be saved by building up socialism, and I am glad the President has pointed in this direction. That is why I support this Motion.

Sir, this word "socialism" has been used in many senses all over the world. It started with Fabian socialism, parlour socialism a.nd all sorts of socialism. Now here excepting one or two parties everybody talks about it. But when we come to implement measures, there the difficulty arises. Just now my friend, Mr. Chinai, said that Sardar Patel gave word about the Princes and it is being taken away.

AN HON'BLE MEMBER: "What is his Party attitude?

AWADHESHWAR PRASAD SINHA: My friend asks what is his party attitude. I think his party attitude is "O" and nothing else. Had Sardar Patel been alive today he would have also read the writing on the wall. He would have seen the signs of the

Sir, the masses are aroused and their demands are beating and dashing against the walls not only of

Parliament, not only of the State Legislatures, but the schools and colleges, and even the offices and the Secretariats, the huts in the fields and the factories. Everywhere that upsurge of the masses is there and we have to equate our action to that feeling. So, if need be, we have to change the Constitution. We have changed the Constitution already so many times. Therefore, if we have to change the Constitution for the Princes we shall do that because if the people whom we represent want it we have got to do it. Then Sardar Patel carried out the wishes of the people. Now we are carrying out the wishes of the people. Let us understand that. We are taking his line of action. That is all what I have to say.

on President's Address

Sir, before the announcement was made by the President in his Address, Mr. Chinai's friends were very vociferous about the abolition of the Princely order. They said that the Prime Minister and the Government did not want to do it because some Princes were on our side in the Lok Sabha and the Rajya Sabha. Now when it is being done they say that Sardar Patel's word is being violated.

SHRIMATI YASHODA REDDY (Andhra Pradesh): On a point of clarification. He is very right in saying that our Party has endorsed the abolition of Privy purses. But even at that time there were some Members, either on this side now or on that side, who did oppose. So if Mr. Chinai has given that opinion it is 90 per cent, his personal opinion.

AWADHESHWAR PRASAD SINHA; From our side no such opinion will be expressed. That is my point.

MR. DEPUTY CHAIRMAN: continue.

SHRIMATI YASHODA REDDY: I am glad you are not going to have two diametrically opposed opinions .

MR. DEPUTY CHAIRMAN: No interruption.

AWADHESHWAR PRASAD SINHA: That is why we have come to the point of facing each other

Because we were facing such opinions in our party, so we are now sitting opposite to each other. They represent something else and we represent something else. We listen to the masses and they listen to the classes. That is all the difference between us and them.

Now I come to other points. The President has on page 12 referred to the need of maintaining peaceful conditions

"The problem transcends political divisions and th_e Government seek the cooperation of all political parties, and indeed of all responsible citizens, in dealing with it"

Sir, with respect to this, he has talked of communal matters and other things. Now a new thing has come up, and some of our friends talked about it in the House. I would like to speak on it because I belong neither to Mysore nor to Maharashtra Just now an hon. Member, the Akali Party gentleman, said that the Government of India is interested in seeing that Harvana and Punjab fight each other. He said "They have given us Chandigarh which was ours and they have taken away Fazilka from us." I do not want to enter into any argument about it. But the Harvana people say "The Shah Commission gave it to Haryana." If the Government of India has taken out from Punjab some area which is Hindi-speaking what fault has the Government of India committed? In this matter, I admire the courage of the Chief Minister of Haryana that he accepted in toto the decision, whatever the feelings of his people may be.

SHRIMATI YASHODA REDDY: All along you were saying that you represented the people. But now you say "whatever may be the feelings of the people"

SHRI AWADHESHWAR PRASAD SINHA: If the people are wrong, in parochial matters, and they take the line of provincialism, then the leader-

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ship has to take them on the right path.

SHRIMATI YASHODA REDDY: It is not convincing.

on President's Address

(Interruptions).

SHRI AWADHESHWAR PRASAD SINHA: Now, I do not know what the Government of India requested—I am neither curious nor am I entitled to know it—but something sent from here and the Chief Minister Maharashtra was good enough to respond to the call. He came here and met the Prime Minister and other leaders of the Central Government. He said "I do not accept the proposal." He went back and asked people to be calm. To-day there is a bandh there. I do not like that bandhs should have been organised there but I heard on the radio at 1-40, till then it was peaceful, I hope it will be peaceful. What happened in the The Chief Minister other State of Mysore? of the Central could not come. Officers Government went there. He said "No, give me in writing", as if we are dealing with China or Pakistan or some other country. Secretary of the Home Ministry, Mr. H. Lal, a very senior officer, went there and he knew what the suggestion of the Government of India was. But the Chief Minister of Mysore said "Give us in writing", and he refused to come. And he did not at that moment ask the people to be calm and all that, as Mr. Naik did when he went back from here. Sir. many things have happened there and even firing has been resorted to. Both the Houses of the Mysore Legislature have passed resolutions that the report cf the Mahajan Commission should be accepted. Now this can very well te done by the Maharashtra Legislatures ilso. Beth can play this gtnw¹. There is tension now in both the States. What should be done about it? I would, as an outsider, appeal to the Chief Minister of Mysore to have a dialogue about it, froth with the Central Government and with the Maharashtra I Government. Sir, a statement has been issued by some of the MinisterE

[Shri Awadheshwar Prasad Sinha]

there saying that not an inch of Mysore will be given. This attitude is not a good attitude, i am glad that no one from the Maharashtra side has said so. I do not stand for any fer-mula, but I do believe that some give and take will have to be done because if one reads this Mahajan Commission's report, one will find that it bristles with inconsistencies. It is sometimes said by highly placed people that it is an award. But he himself has said "I have been asked to make recommendations." cannot be an award. Then the Pataskar formula was on the basis of village. I personally consider that also as absurd. The Commissioner refers to a suggestion about a panchayat of 1,500 or 2,000 people as That is more practical, I agree, but again the Commission refers to the unit of 20,000 or 25,000 people but he does not give any argument in its favour. When he starts his dissertations about Kon-kani and Marathi it beats my comprehension. In grammer, syntax and vocabulary, these two languages resemble each other. Sir, 60 per cent of words in both the languages are the same. So, it is very difficult for any person to accept this. A give-and-take attitude has to be adopted. Sir, in regard to Bihar and Bengal, so many areas were demanded from Bihar and Orissa also, and a sort of feud went on. I do not know what happened before, but I had the privilege to be present at the last act of the drama. Dr. B. C. Roy came to Pandit Govind Ballabh Pant, who was our Home Minister then, and Shri Sri Krishan Sinha, Chief Minister of Bihar, was kind enough to come to me and asked me to accompany him. When I went there, they started talking and I told Pandiji "Permit me to go". He said "No, you also sit, clown." And within 15 to 20 minutes everything was settled. Sir. Dr. B. eastern part C. Roy said. "I know that the of Purnea is Hindi-speaking or Urduspeaking. but give me a two-mile broad route so that I may go to Darjeeling without passing through Bhar.". Shri Sri Krishan Sinha said "How can I? These people are Hindi-speaking people; they are not Bengali-speaking." Dr. Roy said "I was also born in Patna." Dr. Roy was a son of Bihar. After matriculation he went to Calcutta for his medical education. He said, "I have picked up both Hindi and Bengali. And these people also will pick up Bengali." He then said "Out of Purulia District give me Purulia sub-division."

MR. DEPUTY CHAIRMAN. You have to wind up.

SHRI AWADHESHWAR PRASAD SINHA: So, within 15 to 20 minutes, everthing was resolved on the basis of giveand-take, not on the basis of "Not an inch of land will be given." The latter attitude is bad. This is all I have to say. The Government of India's effort on the question is commendable. If every party says "Heads I win, tails you lose", then nothing will happen. A rigid attitude and a rigid posture from any side wiH be wrong. And unless they help the Government of India to come to some understanding, this question cannot be resolved. And the people of Mysore and Maharashtra will not excuse us unless we go on to the path of reason, the path of amity and the path cf good neighbourliness.

श्री जगर नाराय्य (हरियाणा) : डिप्टी चेयरमैन महोदय, मैंने पूरी संजीदगी के साथ प्रेसिडेंट के ऐड़ेम को पढ़ा और सेन्ट्रल हाल में भी सूना । यह ऐड़ेस बहुत लम्बा चौड़ा है, मगर उसमें कुछ बातें, कुछ ऐसे ग्रहम मसले रह गये हैं. जिनकी तरफ आपकी वसातत से प्रधान मंत्री महोदय की तवज्जह दिलाना चाहता हं।

श्रापको याद होगा कि 1962 में चीन ने हिन्दुस्तान के ऊपर हमला किया था ग्रीर उसने हिन्दुस्तान का 40 हजार मुख्बा इलाका ग्रपने कब्जे पर कर लिया है। जब प्रधान मंत्री जबाहरलाल नेहरू थे, तो उनकी लीडरशिप में पालियामेंट ने यह हलफ लिया

या कि हम उस इलाके की वापस लेंगे। नवस्वर, 1962 में चीन ने हमारे मुल्क पर हमला किया था, लेकिन ग्राज 1970 भी गुजर चुका है, इस ऐड्रेस में कहीं भी उस इलाके की वापस लेंने का जिक्र नहीं किया गया है कि हम उस इलाके की वापस लेंगे या नहीं लेंगे। मैं ग्राचे प्रधान मंत्री जी से ग्रदव के साथ पूछना चाहता हूं कि क्या हमने वह इलाका राइटग्राफ कर दिया है या फिर हम उस इलाके की वापस लेंगे।

इसी तरह से पाकिस्तान ने हमारे काश्मीर का हिस्सा अपने कथ्जे में ले रखा है। क्या उस इलाके को हमारी सरकार वापम लेगी या नहीं लेगी, इस बात का इस ऐड्रेस में कोई जिक्क तहीं है।

4 P.M.

इस ऐडेस में ग्रहमदावाद के फसादात का जिक्र किया गया है और उनको कन्डेम किया गया है । वाक्रई उनको कन्डेम करना चाहिए था । वे फपदात ऐसे थे, जिनकी कोई भी जीहोण ग्रादमी मजस्मत किये विना नहीं रह सकता । लेकिन मैं वडे ग्रदव से एक वात प्रधान मंत्री महोदया के नोटिस में लाना चाहता हं। उनको यह मालम है या नहीं कि छाज मुबाजात में जी वजानतें बनी हुई हैं, ब्राज जिस इंग से माइनारिटीज के साथ सलक किया जा रहा है, उसकी वजह से वे सेकिन्ड क्लास सिटीजन बन गये हैं । मुझे विछले साल मद्रास जाने का मौका मिला, कलकता जाने का मोका मिला, बम्बई जाने का मीका मिला, अपने सूबे में मैं हं ही, मैं देखता हं कि जो भाइनारिटीज हैं, उनको सेविन्ड क्लाम सिटीजन समझा जाता है। बंगालीज बंगालियों की लाइक भरते हैं, बंगालियों को ही नौकरी देते हैं, बम्बई में नान-महाराष्ट्रियन्स को कोई जगह नहीं है, इसी तरह की चीज पंजाब में स्रोर दूसरे मुवाजात में चल रही है।

SHRI AWADHESHWAR PRASAD SINHA: So far as Bengal is concerned, we have got lakhs of Biharis there

and we have no grievance on that account, an<j Bengalis in Bihar also have no grouse ori this score.

श्री जगत नारावरण : ग्राप मेरी बात बडे गौर से सुनिये। फैक्ट यही है कि म्राज जो माइनारिटीज के साथ सल्क हो रहा है, वह सेकिन्ड क्लास सिटीजन का सलक हो रहा है । क्या भारतवर्ष की आजादी की लड़ाई हमने इसलिए लड़ी थी कि आजादी हासिल करने के बाद के कुछ सालों में ही हमें सेकिन्ड क्लास सिटीजन का दर्जा मिले। मैं वडे ग्रदव के साथ प्रधान मंत्री महोदया की खिदमत में अर्ज करना चाहता हं कि वे इस मामले पर रोशनी डालें कि इस मामले में केन्द्रीय सरकार क्या कर रही है। मेरे पास टाइम नहीं है, नहीं तो इसके मुताल्लिक मैं कितनी हो मिसालें दे सकता हूं कि जहां ग्रक्सरियत की हक्सतें हैं, वहां वे अपने आदिमियों को ही नौकरी पर लगा रही हैं, अपने झादिमयों को ही आगे ला रहे हैं, माइनारिटीज के लिए वहां कोई जगह नहीं है ।

तीसरी वात, डिप्टी चेयरमैन महोदय, वडे भ्रदव के साथ प्रधान मंत्री महोदया की खिदमत में रखना चाहता हूं कि ग्राजादी मिलने से पहले 10 साल जो रिवोल्युशनरी हैं, कांग्रेत वर्कर्स हैं, कांग्रेस लीडर्स हैं, जिनके ऊपर मकदमे बनते थे, उनके डिफेंस का काम मेरे स्पूर्दथा। हमने वहां पर हाई कोर्टके ग्रीर दूसरे वंकील रखे हुए थे, जो बड़े लगन से जाम करते थे । वे एक बात कहते थे कि एक्जीक्यटिब मजिस्टेट के ग्राईस की वे जिम्मेदारी नहीं ले सकते कि वे क्या फैसला देंगे। लेकिन जहां तक सेशन जजों का ताल्लक है, हाई कोर्ट के जजों का ताल्ल्क है, हम यह कह सकते हैं कि चाहे ग्रंप्रेज हों, हिन्दस्तानी हों उनमें से बेश्तर ऐसे हैं जो ठीक इन्साफ करेंगे, **से**किन अराज जब श्रापनी हक्मत है, श्राज जो सबसे बड़ा सुत्रीम कोर्ट है, उतके फैसले की नुक्ताचीनी गृह कर दी गई है। मैं यह नहीं कहता कि प्रधान मंत्री नक्ताचीनी कर रही हैं, मैं कहता हूं कि ऐसे [श्री जगत नारायण]

भ्रनासिर हैं, जो सुप्रीम कोर्ट के ईसले के खिलाफ न क्ताचीनी करते हैं, जो सुप्रीम कोर्ट के जजों के खिलाफ, उनके फैसले के खिलाफ ऐसे रिमार्क्स पास कर देते हैं जो नहीं कहने चाहिएं। मैं समझता हं कि यह एक ऐसी ऊंची भ्रदालत है, जिसके फैसले का हमें पूरा एहतराम करना चाहिए, चाहे उनके फैसले से हमें इत्तफाक हो या न हो। ग्राज ग्रगर सुप्रीम कोर्ट के फैसले का एहतराम नहीं हुआ, तो भ्रापकी डेमोक्रेसी नहीं चल सकेगी। सुत्रीम कोर्ट के बीफ लस्थिस ने कहा भी है कि जो जजेज हैं वे डेमोकेसी को कायम रखने के लिए हैं ताकि ग्रगर डेशोकेसी गलती करे या वह गिरती हो ते उसकी तरफ तवज्जह िलाई जाय ।

इसी तरह पिछले दिनों कई जगह पर ब्राईन की बेहरमती की गई, नेणनल प्लेग जलाया गया, नेशनल पर्शेग को सलाम करने नहीं पहुंचे । यह जो टेंडेसी है ग्राईन की ग्रीर नेशनल पलेग की बेहूरमती करने की इसकी तरफ मैं चाहंगा प्राइम मिनिस्टर तवज्जह दें। ये जो चीजें शुरू की गई हैं, मैं समझता हं ये मत्क को पतन में ले जायेंगी और डेमोकेसी खत्म हो जायेगी।

मझे 5-6 दिन कलकत्ता रहने का मौका मिला। वहां जो हालात देखे ग्रौर जो हालात सुने वे वाकई दर्दनाक थे । मैं एक पंजाबी के घर जो रिश्तेदार था खाना खाने गया। उस दिन मैं मुख्य मंत्री को मिल कर श्राया था, गवर्नर महोदय को मिल कर ग्राया था, टेबिल पर बातचीत हो रही थी कि यहां पर कैसे हालात चल रहे हैं। जो उनका बैरा था वह कम्यनिस्ट था, वह सारी बात सनता रहा, जब हम खाना खाकर उठे, तो उसने हमारे मेजबान के लड़के को कहा कि लालाजी को कह दो कि अपनी बार जब यहां आएंगे तो वंगाल में बिलकुल ज्योति बसू की हकुमत होगी। ग्रौर किसी की हुकुमत नहीं होगी । वहां हालात क्या हैं ? भ्रापने स्टेट्नमैन में पढ़ा

होगा एक जोड़ा सिनेमा देखने गया, कार छोड कर गया, जब वापस ग्राया तो देखा कि कार नहीं थी, पास की गली में थी, जाकर जब उन्होंने कार को चाबी लगाई तो गंडे ग्रा गए ग्रौर ग्रादमी को कहा कि तुम्हारी बीबी को ले चलें, यहां दो दिन बाद ग्राकर बीबी को ले जाना । स्टेट्समैन में यह सारी खबर छनी है, मेरे पास पड़ा है, टाइम नहीं है नहीं तो पढ़ कर मुना देता । दो दिन के बाद वाकई ग्रीरत मिली और वह मुदी हालत में मिली ।

श्री ए० जो० कुलकर्णो (महाराष्ट्र) : सुनने वाले यहां नहीं हैं।

श्री जगत नारायण : मैं सारे हाउन को सूना रहा हूं, मैं भ्रापको इसलिए सूना रहा हूं कि जब कमी हाउस में यह सवाल पैदा होता है, तो होम मिनिस्टर साहब कहते हैं कि लॉ एंड ग्रार्डर इतना खराब नहीं हुग्रा कि वह दखल देसकें। मैं समझताहं कि वहांपर हालात इतने खराब हैं कि हमारी सरकार को दखल देना चाहिए । वहां का चीफ मिनिस्टर कहे कि बागी हैं, डकैत हैं सारी चीज हैं फिर भी हमारी केन्द्रीय सरकार ऐक्शन न ले ग्रीर होम मिनिस्टर साहब कहें कि हालात का जायजा ले रहे हैं, लॉ एंड ग्रार्डर खराब नहीं हम्रा है, तो यह कोई म्रज्छी बात नहीं है। ला एंड ग्रार्डर कितना खराव ग्राप देखना चाहते हैं, किस वक्त ग्राप कहेंगे कि इस हद तक ला एंड ब्रार्डर खराब है कि केन्द्रीय सरकार हरकत में भ्राएगी । श्रगर ग्राप हरकत में नहीं अधेंगे, तो हालात यह होंगे कि वहां पर खन की नदियां वहेंगी । उसके साथ ही ईस्ट पाकिस्तान भी रेड हो जायगा, आसाम का सारा हिस्सा हिन्दुस्तान से कट जाएगा ग्रौर मास्रो-त्से-तुंग की तरह एक नई हक्मत हिन्दूस्तान में कायम होगी, जो वहां से पेनीट्रेट करेगी सारे हिन्दुस्तान में । इस खतरे से मैं ग्रापको ग्रागाह करना चाहता हूं।

ये तीन चार बातें थीं, जो मैं बड़े ग्रदव के साथ ग्रापके नोटिस में लाना चाहता था: क्योंकि ये राष्ट्रपति के ऐड़ेस में नहीं हैं। ब्रापके यू ये बातें मैंने प्राइम मिनिस्टर के नोटिस में लाने की कोशिश की है। मैं चाहंगा कि इनका नोटिस लेते हुए वे इन पर कोई एक्शन लेने का कोशिश करें।

SHRI PRANAB KUMAR MUKHERJEE (West Bengal): Mr. Deputy Chairman, I have read carefully the Address delivered by the honourable President to find out new hopes and expectations. But I am sorry to say that nothing new has come out in the Address.

[THE VICE-CHAIRMAN (SHRI AKBAR ALI KHAN) in the Chair].

In para 6 of the President's Address it is stated that socio-economic forces are unleashed and that the Government has recognised that. But unfortunately the Government which is ruling cur country for the last 22 years, has done nothing to utilise the socic-eco-nomic forces to channelise them with a purpose and direction as a result of which we see today all sorts of frustration everywhere. The unemployment problem has asumed alarming dimensions, and in his Address the President has state- nothing about how to solve this problem. It is really very unfortunate that after three Five Year Plans-and now we are entering into the Fourth Five Year Plan-the problem of unemployment is growing day by day and the number of unemployed boys and girls is increasing every day. I do not know how we can go forward with the task of bringing about a socio-economic pattern when we cannot cope with the problem unemployment even after planned economy. Unfortunately in his Address the President has stated nothing in this respect. Secondly, Sir, when I went through the Address of the President, it apeared to me that it contained a list of the achievements of his Government, particularly the

Government of India. After all, Sir. India is a federation; it has a number of States; the President of the Indian Republic is not merely the head of the Union Government but he symbolises and represents the whole of India. It was expected that the Address of the President of the Indian Republic the happenings in different parts of the country would be mentioned, particularly the happenings in West Bengal, the State from which I come, have not been stated in any part of the Address. I do not want to s/ay how many murders have taken place in West Bengal, how many women have lost their honour at the hands of the rough and rude gangs of the CPM in West Bengal, I do not want to describe the lawlessness, arson and looting which have become the order of the day in West Bengal, because law and order is primarily a State subject. But, Sir, it is not merely a question of law and order; it is a question of our Constitution, it has its constitutional implications, because every civilised Government is bound to protect the lives and properties of its individuals and if any State Goernment deliberately neglects its duties, I do not think ihe Government of India has nothing to do with it, and particularly the President of the Indian Republic, especially when he assumes office by taking the oath that the Constitution would be protected. But there is no mention about it at all in his Address, which is really an unfortunate fact.

The recent controversy in West Bengal between the Chief Minister and his Deputy over the supervisory power of the Chief Minister has some constitutional significance and the President should have take note of it in his Address. It is not merely a question of two Ministers in a State Government. I do not know how a parliamentary Government can function when a Cabinet colleague of the Chief Minister or the Prime Minister questions the supervisory capacity of the head of th. Government. Nowadays

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[Shri Pranab Kumar Mukherjee], so many coalition Governments or Governments of various parties will take place in different parts of the country and it may happen at the Centre as well. Therefore if our parliamentary institution is to go on successfully and if our parliamentary democracy is to function properly, these things must be cleared and the President should have taken note of this fact in the Address.

There is one more thing which I would like to point out. The Prime Minister in her recent visit to West Bengal expressed the hope that West Bengal would be able to play its vital role in shaping the future of India as it did in the past. Naturally it was expected that the Prime Minister would do her best to see that West Bengal could do something in shaping the future of India but in the Address by the President nothing has been stated, although the responsibility of drafting the Address lies with the Prime Minister.

Both politically and economically West Bengalis almost on the verge of ruination. Economically West Bengal has suffered a lot and unfortunately the Central Government is not coming forth with adequate assistance for the State. All of you know that the second bridge on the river Hooghly is going to be constructed and with the construction of this bridge the Calcutta port will improve and the benefit will go to all the neighbouring States which constitute the hinterland of this port. At the same time you should know that a major share of expenditure for this construction is to be borne by the West Bengal Government; the Central Government is not paying adequate financial assistance. Times without number it has been urged on the floor of this House as also of the other that the Central Government should give assistance to the State to solve the problems o'f Calcutta and even this year when our Development Minister came to meet

the Members of the Planning Commission, the authorities of the Planning Commission straightway rejected the plea of the West Bengal Government for more financial assistance for the development of the Calcutta metropolitan schemes. These things should have been mentioned in the Address of the President.

Then, Sir, the President has pointed out that if we are to bring about social and economic changes, we must have a pragmatic view of the whole situation but he has failed to mention the role of the judiciary which stands in the Way of progressive legislation. Recently we have seen that the Supreme Court has declared some provisions of the Bank Nationalisation Act as ultra vires. I do not want to cast any reflection on the role of the judiciary because I have my fullest regard for it but at the same time I would like to point out that after ali the judiciary represents the conservative section of the people and the legislature the more progressive sections of the people and in the case of a conflict between the legislature and the judiciary weightage should be on the side of the legislature, not on the side of the judiciary; it is nothing new in our country. We know when President Roosevelt wanted to introduce some new Bills, he had to face a lot of trouble. So I would like to suggest that suitable amendments to the Indian Constitution, so far as the right to property is concerned, be made and such progressive legislations ca_n be implemented with the help of these amendments. Thank you, Sir.

SHRI R. T. PARTHASARATHY (Tamil Nadu): Sir, on a point of order. Can an hon. Member read newspapers when the proceedings of the House are going on, Mr. Ajit Prasad Jain who is a senior Member is

SHRI A. P. JAIN (Uttar Pradesh): I am reading it to find out the relevant portions of the speeches.

(Interruptions).

THE VICE-CHAIRMAN (SHRI | AKBAR ALI KHAN): Order, order.

SHRI BHUPESH GUPTA (West Bengal): Everyday, Sir, Dr. Ram Subhag Singh holds a press conference and we have to read the newspapers almost all the time. Where shall we read them?

SHRI R. T. PARTHASARATHY: In the rules it has been provided that no newspapers can be read when the proceedings of the House are going on.

(Interruptions').

SHRI A. P. JAIN: I was searching from the paper whether the hon. lady Member has made any speech or not.

SHRIMATI YASHODA REDDY: I have not made one, fc_T your information.

SHRI B. K. P. SINHA (Bihar): Mr. Vice-Chairman, Sir, I am extremely thankful to you for providing me this opportunity to say a few words towards the fag end of the debate. We are operating. Mr. Vice-Chairman, in a very difficult situation in this country. Agricultural production has risen, industrial production is on the increase; the economic situation is no doubt improving. But there are forces of regionalism which are not subdued simply because the economic situation improves; they are gaining in this country. strength On tfie one hand we find, Sir, in every State people proclaiming the divine right of those who are born and bred in the State to hold offices and to carry on trade. We find that in the extreme north of this country and in the extreme south of the country regional parties which are communal and racially biased, are ruling over important States and what seems disquieting to me is that there is an announcement by the two Chief Ministers, one from a northern State, ano-her from southern State, that India's destiny demands that these regional parties rule over every State and these regional parties come together. I am horrified not only at the expression of these sentiments but at reality that the regional parties henceforth will have a greater and greater sway over more and more States

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SHRI BHUPESH GUPTA: If all the regional parties come together, they become national parties.

SHRI B. K. P. SINHA: Mr. Bhupesh Gupta's logic reminds me of a man who says if we clothe all the asses with the skin of a lion, they wiH all become hons. But an ass cannot become a lion; a lion is a lion and an ass is an ass. It is a most disquiting development because those who have made a little study of the history of India are aware that in its long course, India was united not once but many times by great rulers and great conquerors. Chandragupta, Samudragupta, Akbar and Auranga-zeb are a few names that I can men. tion, but when those great rulers disappeared from the scene, regional forces began to assert themselves till a time came when India as a unit, became unknown to the people living in India and to people outside India. It is in this situation that a most unfortunate thing has come, I mean, the split in the Congress party. I have always felt that this split has been meaningless. I have studied resolutions both with care the Ahmedabad and at Bombay and I can assure vou that found no difference in substance between the resolutions passed at the two august conferences. Maybe there was a difference in approach or in emphasis. Merely because cf difference of approach difference in emphasis, it is not necessary nor is it proper that we should split or bifurcate into groups I was very much heartened when the mover of the resolution, Mr. Arora, said in his speech: 'after all we and the organisation Congress are one'. Mr. Arora, I consider, is one of the wisest men in that party. I am reminded of a certain King of England was I known as the wisest fool in who Christen[Shri B. K. P. Sinha] dom but Mr. Arora is the wisest of wise men in that faction, of the Congress which sits on that side. I was more heartened when Mr. K. K. Shah the Leader of the House, in an interruption, told Mr. S. N. Mishra, the Leader of the Opposition: "After all, why should we deviate from the principles and law of action which operated between the Kauravas and the Pandavas" that is, "so far as others are concerned, we are 105. It is just possible that *per se*, in between ourselves we may be IOO and 5." I feel that there is need to strengthen this approach. (Interruptions) You said that. You read the record. I was present here.

SHRI BHUPESH GUPTA: Who are the Kauravas?

SHRI G. RAMACHANDRAN (Nominated): May we ask Mr. K. K. Shah whether he pleads guilty t₀ that statement?

SHR B. K. P. SINHA: This spirit must be strengthened. I feel that there is every reason why we should strengthen this approach. After ail those who sit there or those who sit there or a few of us who sit here, are inheritors of the same tradition. We have been trained the same leadership, the leadership of Mahatma Gandhi, Pandit Jawaharlal Nehru, Maulana Azad and Sarda_r Patel. We have proclaimed for the greater part of our lives, the same philosophy. There is no reason why we should split at this critical stage when the country is faced with such serious problems. May I remind those who sit here and those who sit there that after all blood is thicker than water. To-day political exigencies may have thrown those who sit here in the arms of some and those who sit there in arms of others but let both the sides realize that blood is after all thicker than water. The same philosophy in the last 50 years has guided our steps and controlled our actions. There is no reason why at this stage we should give a go-by to that common approach and split into two parties. I am conscious that mine is a lone voice, though I am not alone and there are many people with me. But then I am strengthened. Even though my voice is a lone voice, I am to pursue this line and proclaim it from the house-tops because I am strengthened by the song of Gurudev Tagore:

एकलाचलो, एकलाचलो रे।
यदि तो ।र डाक सुनै केऊ न आर्थे
तवे एकलाचलो रे।

ः 💴 u एकलाचलो रे।।

SHRI BHUPESH GUPTA: Here the difficulty is, everybody came at your call but left you.

SHRI B. K. P. SINHA: My proposal is so reasonable and is so much in conformity with the needs of the situation and the demands of the country that I am sure that wisdom will dawn one day and that very soon, on the warring leaders of the two camps and they shall soon ceme together. But to begin with with

SHRI BHUPESH GUPTA: Can he say 'warring'? Mr. Morarji Desai I^s supposed to be non-violent. This is not very fair.

[MR. DEPUTY CHAIRMAN in the Chair]

SHRI B. K. P. SINHA: To begin with, it is not necessary and it may not be possible t_0 come togetb-T immediately but could we not avoid the bitterness that we find in the statements of many of the leaders and the followers of the two groups? Could we not be more rational and reasonable in our approach?

SHRI A. G. KULKARNI: Then the people will lose faith.

SHRI B. K. P. SINHA: Who are the people? 1 also represent the people. I have moved among the people every-

SHRI BHUPESH GUPTA: Mr. Sinha . .

SHRI B. K. P. SINHA: I know why he is uneasy. He does not want us to covne together.

SHRI BHUPESH GUPTA: There is another verse:

SHRI G. RAMACHANDRAN: Are we having a mushaira?

SHRI B. K. P. SINHA: I find that because of this split, many attitudes are being changed, many irrational theories are being advanced, many instances are being changed. Somebody said two months back 'Support the abolition of privy purses'. After two months that man opposes the abolition of the privy purses. Two or three months before there was a certain conception of what the Government should do and two months after we find that approach is suddenly given up. This is entirely due to or substantially due to our split.

SHRI A. G- KULKARNI: It may apply to. you, not to others.

SHRI B. K. P. SINHA: I 'am really referring to the generality of the Members on both sides and particularly addressing the Prime Minister and the Leader of the Opposition. I am not speaking for you, I a*n speaking for myself. Because of this unfortunate split I find that boih the groups are running a race in search of radicalism. All sorts of things are being said and

propounded under the plea that thereby they shall be achieving the goal oi socialism. I believe that for a poor, backward country which has come oul of colonial rule after several centuries, there is only one path cf development and that path of development is the socialist path. But my conception of socialism is different from the conception of socialism that is harboured by hon. Members sitting on this side and sitting on that side. I agree with Mr. Parkinson.

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SHRI BHUPESH GUPTA: Do you agree with our ideas?

SHRI B. K. P. SINHA: I agree with Mr. Parkinson. Mr. Parkinson is a very famous sociologist, a very famous economist, and Mr. Parkinson, not in one speech, but in more than one speech, in two or three speeches, has said that for an undeveloped country like India there are only two paths of development, either the conventional capitalist path, or the communist path and that a socialism which purports to combine the best of both the worlds, in reality bargains for the worst of both the worlds.

SHRI ARJUN ARORA (Uttar Pradesh): For the sake of clarity please indicate which of the two alternatives of Dr. Parkinson is preferred by you.

SHRI B. K. P. SINHA: I have already said it

SHRI ARJUN ARORA: No, you have not. Capitalism or socialism? Which do 'you prefer?

SHRI B. K. P. SINHA: I have said in an earlier speech that one of the sore points of capitalism is that, if you retain that system and try to introduce equality, production is hampered, development is hampered. But then, in the present world you cannot but have equality. We are not operating in the world in which Industrial Revolution came in England, where, because of massive inequality,

[Shri B. K. P. Sinha] the Industrial Revolution proceeded at a fast place. Today inequality shall not be tolerated, and any artificial equality within the confines of the capitalist system or the mixed economy system will hamper production and therefore it is necessary to adopt an extreme socialist

SHRI BHUPESH GUPTA: Communism.

MR. DEPUTY CHAIRMAN: Please do not interrupt him.

SHR1 B. K. P. SINHA: Therefore it is necessary to adopt a fully socialist order because, in a fully socialist order, equality is not artificial. It is a natural product of that system, and when all suffer, when all have to suffer the same sufferings, when all have to undergo certain hardships, there is a certain idealism in that, and people willingly accept it. Therefore I feel that today we must have socialism, but that cannot be the socialism the goal either of this group or of that group. That socialism can only be the socialism of the type which is being practised at least in the East European countries.

Lastly I would say that there are some who feel that socialism of the extreme type is not possible, that there can be no adjustment between socialism of the extreme lype and democracy. But then there is not one brand of socialism in the world today. There is the extreme socialism of China. Then comes Russia. Then comes Poland. And then comes Yugoslavia, and there was a certain conception of socialism) of Mr. Dubcek, a reformist leader of Czechoslovakia, though for the time being his conception has been drowned. But then, I am sure, that, as the productive forces in the socialist countries rise, as people become more prosperous, man's urge for expression, man's urge for self development will assert itself, and a day will come when there will be a synthesis between communism and democracy, and that synthesis will be at a higher level.

MR, DEPUTY CHAIRMAN: Please wind up now. It is time.

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SHRI B. K. P. SINHA: To end, I feel it is time for the leadership of the two factions of the Congress to sheath their swords, to avoid bitterness and to create conditions in which they can negotiate and then unite. When they unite, only then it shall be possible for the united party to establish a true socialist order in this country, and that socialist order will not be a socialist order of the type. . .

MR. DEPUTY CHAIRMAN: Please wind up and take your seat now.

SHRI BHUPESH GUPTA: Confusion takes a little time to be wound up.

MR. DEPUTY CHAIRMAN: Please now resume your seat.

SHRI B. K. P. SINHA: I am resuming my seat. Therefore I say it is only when the two factions unite that a true conception of socialism, a true socialist order could be established im this country.

MR. DEPUTY CHAIRMAN: Please do not elaborate the points any more.

SHRI B. K. P. SINHA: I am not elaborating. I am only paraphrasing, summarising, in four sentences what I have said.

DEPUTY CHAIRMAN: MR sentence please.

SHRI B. K. P. SINHA: And that socialism will be achieved at a higher level with a synthesis between democracy and socialism. Thank you.

THE PRIME MINISTER (SHRIMATI INDIRA GANDHI): Mr. Deputy Chairman, as many hon. Members have remarked, the President's address this 'year has been much more than a mere formal address. It is not a mere outline of the business before this particular session or during the year. Actually, it is an urgent summons to the tasks which await us as

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we enter one new decade after completing another. In fact, it is something even more than this. It marks the transition from one definite stage in our economic development and political evolution to the beginning of another.

Anyone who views moder, Indian history with comprehension and a sense of fairness, anyone who is at all conversant with the processes of economic development, knows that today the country is economically and politically stronger than it was before, and also more capable of facing the challenges with which it is confronted. In fact, at no time has there been more enthusiasm and greater self-confidence in the people of India, a greater expectation of change, and also, I would say, a greater capacity to bring about this change.

The Leader of the Opposition, Sir, has used many alliterative adjectives. He has called the Address, if 1 remember his words aright, dull, dry, and so on.

SHR1 ARJUN ARORA: Mr. Mishra may be dull, not dry.

SHRIMATI INDIRA GANDHI: It is human, Sir, to see the world in one's own image. The trouble with the Leader of the Opposition and his party is, as one hon. Member said just now, that they have ceased to listen to the voice of the people. They have ceased to notice the urge and the fervour, which is so evident not only to our own countrymen, but also to the many people who have been visiting us from countries from all parts of the globe in recent months. But they, Sir, have unfortunately fallen out of step and got so far behind that they are under the illusion that there is no progress at all. The hon. Member, Shri Mishra, has alleged that we are, or perhaps I am, obsessed with the idea of toppling State Governments. I presume he has in mind Bihar and Uttar Pradesh. Now, Sir,

Bihar is his home State. I do not know whether he has some grievance against the ending of the Governor's rule there, because that Is the only Government that was toppled in Bihar, and if I remember aright, only some little while ago I was being urged by some of the same people to end the Governor's rule as soon as possible. Now the other charge on which he spent some considerable time was that it was my tours which brought about the fall of the Uttar Pradesh Government, This, change, as I have said during those tours and afterwards, is entirely baseless. My visits to the ITP. were undertaken to acquaint myself with the problems of Uttar Pradesh and also to counteract the accusation made, very loudly and often, there that the Centre and more particularly the Prime Minister and also the two preceding Prime Ministers had been neglecting it. Now, one cannot simultaneously complain that the Prime Minister is neglecting U.P. and also that the Prime Minister is giving attention to U.P. You have to make up your mind which out of the two you mean. My purpose in going whether to U.P. or any other State is to tell the people about the policies of the Government generally and especially with regard to that particular State and I did tell the people of U.P. that while it is true that the State does not get all that it expects from the Centre this happens to be true of all other States as-well and also with regard to the Central Ministries; not that they do not get it from the Centre because they are in the Centre but they do not get all that they ask from the Planning Commission or the Finance Ministry. As far as U.P. is concerned more than half the expense on the development plans of that State has throughout come from the Centre. Admittedly this is not sufficient to meet the needs of the State, which is one of the most economically backward in the entire country. That is why very much more has to be done not only by the Government of India but also by the Government.

[Shrimati Indira Gandhi] But the picture that is being painted here, if I may use the word, was rather a romantic one which was perhaps because of the nature of the hon. Leader of the Opposition sitting opposite, I do not know what picture was conjured up before the other Members. . .

SHRi S. N. MISHRA (Bihar): In this setup is it not very natural to be romantic?

SHRIMATI INDIRA GANDHI: But any body who did not know the situation and who was listening to him might have got away with the impression that from the helicopter in which I was flying, I was busy shooting down all the politicians who were opposed to me. The only reply that I can make to this is if there was any—body who toppled the previous Government there it was the leader of that Government himself.

One of the amendments moved speaks of totalitarian methods. That is indeed a most extraordinary statement and it shows a certain lack of knowledge of how totalitarian Governments have acted in the past or, where they exist today, are acting today. I think it is crystal clear not only from my words but from my actions that I stand for democracy, unqualified and unchallenged democracy, in the country as a whole, in every State and within every party of our country. Any doctrine or s'ystem which encourages a few to think that they are better than the people at large and that Ihey can order about the people at large is repugnant. One has only to see what is happening to dictatorships around the world to know that this system is dangerous and selfdefeating even in the short" run, to say nothing of the longer run. After the fourth general elections hon.'Members are aware that I was the first to proclaim unhesitatingly that the Central Government would respect the will of the people and would extend their full co-opera-

to all the State Governments tion which were established after elections and we have given our best cooperation to all State Governments, whatever their political complexion. In fact, some of the people who talk of democracy in this hon. House at the same time would like us to change our attitude with regard to those parties with whom they do not happen to agree. This is a strange description of democracy. Some State Governments have been able to appreciate our help, others do not say so openly. That is because every State Government needs a bogevman on whom they can transfer the responsibility for their own shortcomings and their genuine difficulties. Who can be more convenient than the Central Government? But this has not deflected us from our path of giving constructive-often one-sided— co-operation to all State Governments. Had we not followed this policy, the foundation of our Republic and of our Union would have been weakened after the swiff political changes of the last few

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Another hon. Member, Shri Dahya-bhai Patel, spoke of the needs of Gujarat. "In the past years, Shri Patel used to ream about during such a debate, all over the world, if I may put it that way, from China to Peru but this time he restricted his field to merely Gujarat and Taiwan. I do not know whether he has found some link or affinity between the two. He has been pleased to observe that the notes which the Chief Minister of Gujarat gave to me last month when I went to Ahmedabad ably summed up what Shri Patel himself has been saying for years.

Now, Sir, the notes contain certain legitimate demands but there are also certain proposals which would be extremely difficult to accept. If I may give an example, there was a demand for a steel mill there. Now 1 do not have to go into steel economics here, but the setting up of a steel mill, thousands of miles away from any

source of iron ore or coal would certainly make steel very costly and I doubt if it is a proposal which could be acceptable to any Government.

SHRI A. G. KULKARNI: Perhaps they were thinking of synthetic steel.

SHRIMATI INDIRA GANDHI: complaint was also made that we are going slow with regard to oil exploration in Gujarat. This is a most unjust complaint. The hon. Minister is sitting here and I have no doubt that he has spoken on this matter earlier and the House is aware of the detailed negotiations in regard to offshore drilling along the coast of Guiarat. I believe that the first deep sea operation should start any day now. As the President's Address has rightly observed, oil is next only to steel in taking us nearer to self-reliance.

The hon. Shri M. P. Bhargava has rightly cautioned the Members of this House against speaking loosely about the Supreme Court. Just now in my presence also many Members have touched upon this sub'ject. Now, I do not think anyone in this House or even outside would like the name of the Supreme Court to be brought up lightly. After all, it is well recognised that one of the pillars of our democracy is the independent judiciary. Accusations have been made that I made disparaging remarks about the Supreme Court after its judgment on bank nationalisation. May I make it very clear that I have done no such thing? On the contrary, I stressed the importance of not saying anything without a full study -of the Supreme Court judgment which at that time I had not seen and since then I have not spoken about that matter at all.

SHRI C. D. PANDE (Uttar Pradesh): Mr. Khadilkar did.

SHRIMATI INDIRA GANDHI: Mr. Khadilkar will speak for himself. He has already spoken; I am not going into what he has said.

However, I did refer to the difficulties in the path of progress. This is a self-evident statement. Many Bills. of reform and Acts of legislation which were meant to serve the cause of progress have met with setbacks. Many of our land reform Acts have been taken to the courts and have been invalidated either in part or in full, but we went back to the Legislature and to the Constitution and took the necessary remedial measures. This has happened in other countries also to which reference has. been made by several hon. Members. No human institution is infallible... Those familiar with the constitutional history of the United States must have heard of the celebrated Dred Scott decision, when the US Supreme Court declared that slavery was legal and that the anti-slavery legislation passed by a State was ultra vires of the US Constitution, but within a few years ,the US Constitution itself was also changed. I do not want to go into the history of the New Deal and the conflicts which arose between the Legislature and the judiciary in the USA and the very open and forthright statements which the then President of the US made about their own judiciary. All organs of the Government are subject to the same historical forces and have to be receptive to the same needs and compulsions in evolving a social order. There is in Parliament and outside a widespread feeling that Parliament should not be divested of the power to amend the Constitution. I believe all political parties, with the expected exceptions, are in favour of Parliament having the power to make laws for the country, especially in regard to social justice and social progress. The Nath Pai Bill seeks to remove any doubts that might have arisen about the competence of Parliament as a result of the judgement of the Supreme Court in the case of Golaknath vs the State of Punjab.

on

Address

President's

Some hon. Members-in fact, many hon. Members—have spoken of the

[Shrimati Indira Gandhi] increasing violence in West Bengal and other parts of the country. In his Address the President has expressed concern at the continuing resort to violence by certain extremist political groups which pursue disruptive aims. Violence feeds violence, whatever be its origin, whether it is communal, regional or economically or politically motivated. I do not think that any kind of violence can be justified at any time, but this is a problem which needs the concerted efforts of all sections of society. We must strengthen the fibre of our people to resist violence. I was a little surprised to hear one hon. Member making rather contradictory statements. While, on the one hand, we should not interfere with the Government of Bengal, on the other hand, we should do something about what is happening there. Now, Sir, it is not possible to do both. In this sort of situation the responsibility is of the State Government. It is up to the parties forming the Government there not only to take action themselves, but also to create the type of public opinion which will not stand for this kind of action, this kind of taking the law in their own hands by a few people, causing not only loss of life and other harm, but disrupting the daily life of the majority of the people. It is only by doing this that disruptive and anarchical groups can be made to realise that violence does not pay.

I should like to turn now to the field of economic development. My hon, friend opposite sought to convey the impression that the economic outlook is not bright. Shri Dahyabhai Patel, not surprisingly said that the progress which the President has depicted, was illusory. On the other hand, many hon. Members have pointed out the opposite. Now, the President's Address has tried to set out only the salient facts of our progress and has indicated the trends in the immediate future. The progress in agriculture is

there for all to see. I do not exaggerate this progress and I have been specially careful in my speeches to avoid the phrase 'green revolution'. The progress is there and cannot be denied. The new programme involving the package of improved agricultural techniques based on the use of high-yielding varieties of seeds, intensive application of fertilisers and extension of irrigation facilities, has made a definite impact on the rural economy. Industrial production also has picked up significatly. Treads in production in the current year so far point to an increase of more than 7 per cent. There is no doubt that the economy is now much better polised for growth than ever before.

onP-rcstdent's

Address

There was also reference, at some length, to the present trends in price, but may I request hon. Members to look at the situation on the proper perspective? Can it be denied that 1968 was characterised by a considerable degree of price stability? It is true that since the middle of November, 1969, prices have been under pressure. This is due mainly to the downward revision in the crop estimates of cotton and groundnut and the delay of winter rains in many parts of the country. Between November 1969 and February this year there was a contra-seasonal rise in prices, but over the last one month the position has again become stable because of a number of measures taken by Government and the Reserve Bank. In the last few weeks, while the Reserve Bank has taken a number of measures to tighten its credit control over bank advances against commodities which are subject to demand and rice pressures, Government has been building up a sufficient bufferstock. Foodgrains, as we all know, play a very important part in influencing price trends. Production in the current year, I am told, may be of the order of IOO million tonnes. By the end of this month the total stock

-with the Centre and States should be j about 4-5 million tonnes. We are thus better placed now to influence the prices of foodgrains. However, there is no doubt that Government will continue to be vigilant. We know that a rise in prices causes considerable hardship to people, particularly the poorer sections of society, but some critics are raising the bogey of prices because they want outlays in the public sector to be kept down. They do not reckon with the heavy toll which a reduction in public sector takes in terms of increased outlay unemployment and economic stagnation. We have, therefore, to keep in view the objectives of growth and stability in formulating our economic strategy.

Now, Sir, I share the concern expressed by many hon. Members regarding unemployment. I have spoken on this matter on many occasions and the President has also mentioned it. I have mentioned it in my Budget Speech. I think some hon. Members tried to quantify this problem of educated unemployed by referring to a 7 per cent increase in unemployment. Now, reference has also been made to inequalities of income. I have said on previous occasions that the two problems, i.e., unemployment and economic inequalities, are not separate but very closely interlinked. The concept of economic equality itself should be raised from the level of the income redistribution of existing wealth or incomes to an altogether different plane. We aim at an equitable distribution of income-earning opportunities. It is only in this way that we can harmonise the two important objectives production 5 P.M. and augmentation of enlargement of employment opportunities. should also like to say unemployment problem solution to the has to be found within the framework of ihe There cannot be a separate or independent solution, and looked at in this way by far the most effective remedy for unemployment is the

vigorous implementation of the Plan. Our labour force is growing at the rate of 2.5 per cent per year. An annual growth rate of anything less than 5 to 6 per cent will therefore prove inadequate to provide opportunities for the absorption of this growing work force. Therefore, the need is to step up the outlay on the Plan and to raise the rate of investment. This is what Government is trying to do. All those who are earnest about tackling major problem should support the efforts to raise the level of Plan outlay. In the coming financial year we are enlarging it of the order roughly of Rs. 400 crores in the States' the Central Plans together. This is not an and it will contribute insignificant increase materially to a faster tempo of development and creation of more job opportunities. also necessary to impart a conscious employment-bias to our development programmes. The new Budget has made special provision for programmes such as those relating to rural works and small farmers, land reclamation and improvement. renovation of minor irrigation works, proper maintenance of irrigation channels, construction of roads linking the villages with marketing centres, etc. All these could be and should be undertaken as part of the programme and in their totality they will make, as I said earlier, a significant contribution to rural development as also to the generation of additional employment. The details of some of these programmes have been given in the brochur entitled "Growth with Social Justice" circulated along with other Budget documents.

Growth with social justice is particularly relevant to our industrial development. The new industrial licensing policy keeps this objective in view. Government have tried to remove the impediments to a fast rate of growth I in the industrial sector, while provid-i ing safeguards against the concentration of economic power and rnono-I polistic trends. The raising of the

limit ior industrial licensing is intended to broaden the base on which our industrial structure must stand.

श्री राजनारायण (उत्तर प्रदेश) कुछ बजट के लिए छोड़ दीजिए।

SHRIMATI INDIRA GANDHI: It will provide opportunities to small and medium entrepreneurs. Credit policies are aho being reoriented so as to assist small and medium entrepreneurs, and I know that this will make a difference.

Now, Sir there has been a lot of with noise here .and elsewhere to the Goa Fertilizer Project. regard I am afraid that some of this criticism rather ill-informed. As perhaps the hon. Minister has said, thi: project was before the Government since 1964. Approval was given and a firm licence issued in December, 1966. The requisite clearance for financial assistance from international some agencies and the Cooly Fund was also given But towards the end of some time ago. December, 1969, the Government were called upon to take a view only on two limited points. One was what 'should be the condition which the public financial institutions might stipulate before underwriting the public issue of shares by the company; and the second was whether the Government should agree to a further small increase in the drawal of loan assistance from the Cooly Funds to match certain changes in the pattern of financing of So far as the first issue is the project. Government have ensured two concerned, seats on the Board of Management. Regarding the second, having already agreed to a loan of Rs. 18⁻⁵ crores from the Cooly Funds, Government could not have taken serious objection to a further drawal of Rs. 3 crores. There is no doubt that our preference is and will remain to have such projects in the public sector. In fact, in the crucial field of fertilizer production, the public sector already occupies a commanding position. We have 3 plants in actual production with a capacity of 0.65 million tonnes; 7 plants with a total capacity of 1.03 million tonnes, these are in different stages of actual implementation. Besides, 7 plants, including 3 coal-based plants, have been allotted to the public sector which, when implemented, will result in additional capacity of 1.17 million tonnes. As against this, there are only 5 plants in the private sector now in production with a capacity of 0.43 million tonnes, and the Goa plant will mean an addition of only 0.17 million tonnes. Letters of intent have been given to a few other projects, but at this stage it is doubtful whether they will come up as on previous occasions many of these have not materialised because of the difficulties relating to finance, feed-stocks and other problems which remain unresolved.

श्री राजनारायण : खत्म कीजिए न । बहत बोर हो रहा है।

SHRIMATI INDIRA GANDHI: But even assuming that the requisite resources could have been found for an additional project in the public sec-for the only feasible course of action, months in bringing the project up to the stage already reached by the Goa project. Government therefore opted for the only feasible course of action, taking care to ensure that the basic idea underlying the joint sector concept was incorporated in the scheme.

There is continuing discussion on nationalisation. I am not afraid of nationalisation, nor do I believe that it is an answer to all our difficulties. I think that any proposal for nation-lisation should be subjected to two-tests.

श्री राजनारायण : नेशनेलाइजेशन का अर्थ भी जरा बताइयेगा प्रधान मंत्री साहिबा कि नेशनेलाइजेशन का अर्थ क्या है ?

श्री उपसभावति : ग्राप मृनिये ।

SHRIMATI INDIRA GANDHI: I just said that two tests should be apapplied......

Address

श्री राजनारायण : जिस तरह से वैंक्स का टेक योवर हम्रा वह एक्वीजीशन है, नेशनेलाइजेशन नहीं है। अधिग्रहण है ग्रीर मधिग्रहण को प्रधान मंत्री साहिबा नेणनेलाइ-जेशन कहें तो उसे मैं नहीं मानता ।

SHRIMATI INDIRA GANDHI: Firstly, the point of view of enabling the public sector now. Please listen patientlyto occupy a key position in the economy and, secondly, whether it does further our social objectives.

श्री राजनारायन्श प्वाइंट श्राफ ग्राडंर। मेरा प्वाइंट ग्राईर You will have ar my point order.

मैं यह जानना चाहता हं कि यह कैसी संसदीय व्यवस्था है कि कोई भी व्यक्ति चाहे प्राइम मिनिस्टर हो या कोई सदन का सम्मानित सदस्य हो, बिना णब्द का ग्रथं समझे वोलता चला जाय । इसी लिए मैंने ग्रापके इ।रा निवेदन किया कि निशनेलाइजेशन का ग्रर्थ प्राइम मिनिस्टर साहिना क्या करती हैं. यह मैं जानना चाहता हूं। श्राप इस पर ग्रपनी व्यवस्था दीजिए ।

श्री उपसभापति : ग्राप वैठिए ।

श्री राजनारायण : ग्राप इस पर रूलिंग दीजिए ।

MR. DEPUTY CHAIRMAN: There is no point of order.

श्री राजनारायण : संसदीय व्यवस्था में मझे ब्राधिकार है कि मैं चेयरमैन से पूछ कि प्राइम मिनिस्टर साहिबा नेशनेलाइजेशन का श्रर्थं क्या करती हैं, यह हमकी श्राप समझा दें ।

MR. DEPUTY CHAIRMAN: Please sit down.

107 R.S.—9.

SHRI RAJNARAIN: Do not raise slogans.

SHRIMATI INDIRA GANDHI; Sir, I do not want to raise an argument here. Otherwise, much could be said on the question of slogan-raising.

MR. DEPUTY CHAIRMAN: Do not interrupt

श्री राजनारायमा : हम नहीं वैठेंगे । संसदीय व्यवस्था में हमें हक है कि यह पूछं कि प्राइम मिनिस्टर साहिबा जो नेशनेलाइ-जेशन शब्द का प्रयोग कर रही हैं, उसका सर्थ क्या है। उसके ग्रर्थ को मैं क्या समझं। ग्राप समझे इसका ग्रर्थ ?

श्री उपसभापति : ग्राप वैठिये । ग्रापने प्वाइंट ग्राफ ग्राइंर रेज किया है ग्रीर उसमें प्वाइंट ग्राफ ग्राइंट कुछ नहीं है। नेशनेलाइजेशन ग्रीर सोशलाइजेशन ग्रीर डेमोकाइजेशन का बहत सा मतलब हो सकता है, उसको भ्राप सुनिये, जो मतलब भ्राप निकाल सकते हैं वह निकालिये ।

श्री राजनारायण : यह संसद है, इट इज नाट ए पश्चिक मीटिंग ।

श्री उपसभापति : श्रापको भी संसदीय प्रथा कायम करनी चाहिये।

श्री राजनारायण: हम तो बिल्कुल विद इन राइट्स हैं। यह संसदीय प्रथा है कि हम पूर्छे ।

SHRIMATI INDIRA GANDHI: Our approach must be realistic and prac tical. At any moment if any private ly-owned industry is operating against the natii erest or is impeding social progress, vre should not hesitate to take it over. At the present moment, our priority is the acceleration of development so that the problems of unemployment and inequalities are solved, and this calls for not only the right policy but unremitting hard work, higher savings and greater investment. The emphasis should, therefore, be on the flow of the scarce public capital into new areas of production. The economic battle which lies ahead requires many weapons in our armoury and nationalisation is only one of these weapons, and it is one which should be used judiciously and with great care. It is against this background that I would urge upon the hon. Members to consider the various suggestions which have been made either during the course of the debate or in the amendments for the nationalisation of the different sectors of the economy.

The problem of Centre-State relations, more particularly financial relations, has also been raised now as it has been in every debate for quite a long time. Various issues pertaining to this problem have been debated in different forms, in Parliament and also in the National Development Council. They have also been studied in depth by expert bodies such as the Planning Commission and the Administrative Reforms Commission. I do not think that there is any conflict between the interests of the States and the Centre. Both are charged with the responsibility of promoting the good of the people in the fields respectively 'assigned to them. Some sources of revenue are assigned to the Centre under the Constitution and these are a little more elastic that those allocated to the States. Let us look into this matter. If our objective of common citizenship and the free movement of goods and service within the country is to be assured, is it possible for sources such as income-tax or excise duty or customs to be assigned to a unit smaller than the Union Government? The founding fathers of our Constitution, therefore, wisely assigned these revenues to the Union. At the same time, they did realise that

the needs of the States which were responsible for such vital functions as law and order, education, public health, would be constantly growing with development. So they laid down a scheme for the sharing of the resources of the Centre with the States 'and also provided for a periodical review through an independent body, namely, the Finance Commission. As far as I know, in none of the older federations is there a body comparable to our Finance Commission. The resources transferred from the Centre to the States in accordance with the recommendations of the Finance Commission have steadily grown. The amount transferred to the States under the Award of the Finance Commission in the First Plan period was Rs. 386 crores. But it is estimated to be Rs. 4.066 crores during the Fourth Plan period. Over and above this, the Centre hai also been providing assistance for the implementation of the States Plans and for some of the weaker States, the Central assistance will be as much as 90 per cent and even more of the total size of their Plans.

on President's

Address

The States have also considerable latitude in drawing up their programmes with reference to the local problems. Central assistance is now being provided in the form of block loans 'and block grants in accordance with the decisions which have been reached jointly by the States in the National Development Council. The problem now is to ensure how these State programmes will fit inio the national frame-work and fulfil our basic objectives.

As hon. Members know, the Central Government is constantly asked what it is doing for the backward classes, the backward regions and for items such as rural water supply, etc. Now, how is the Centre to discharge those responsibilities unles_s it has certain sanctions at its disposal? Complaints are also made that a large number of villages are still without drinking

on President's Address

water. Now, if you look at the overall provision for drinking water supply, it is not inadequate in our Plan. And I feel that even with the existing provision, substantial impact can be made on this problem. But it is neeessary to ensure that funds meant for rural water supply and for the development of backward areas are not diverted to any other purpose. Unfortunately, sometimes it does happen.

When we speak of the backward areas, we should remember that even the so-called advanced States have backward pockets and the policy which we propose should be such as to promote accelerated development of all these pockets wherever they may be.

श्री राजनारायम : द्रीपदी की चीर की तरह बढता ही जा रहा है। कितना बढेगा?

सरवार रघुबीर सिंह पंजहजारी : ग्राप सुनियेतो ।

SHRIMATI INDIRA GANDHI: The policies of the financial institutions are also being reoriented in favour of the development of industries in such areas and as the President's Address has pointed out, all these schemes wiH be fruitful only if the infrastructure for development is built up expeditiously in all these areas.

Shri S. N. Mishra spoke of the Fourth Plan being out-dated. I honestly do not understand what is meant by this. The immediate tasks before the nation in the economic field are to reduce disparities swiftly while adding to production; also to achieve and consolidate agricultural and industrial self-reliance and to lay the firm basis for further technological change from our own capacity and knownhow. While doing this, we must pay special attention to the problem of the educated unemployed on the one hand and the rural landless

on the other. Now, the Fourth Pl'an does set out to do this and whatever re-thinking or enlargement we have done in the last few months has been in order to do this more effectively. So it is not as if the Fourth Plan was drawn up some 15 years or more ago and has now merely been touched up and presented to the country anew.

Now, I come to the points raised by some hon. Members relating to foreign affairs. Many of these have been discussed in this House on several occasions. I hope the House will excuse me but it does seem as if the thinking on foreign affairs of some Members has got stuck somewhere. The Plan has not got stuck, it is not the Plan, it is the thinking of some people that gets stuck up while the world itself has changed and moved very much further.

SHRI S. N. MISHRA: My points are not being met; I made some points.

SHRIMATI INDIRA GANDHI: Many Governments have noticeably given up their rigid and inflexible postures of the past whether in concept or in expression. But I noticed, while I was in the House before speaking, that some of our Members have obviously not done so. Our own endeavour has been to keep pace with the changes in the world and even, if possible, to anticipate them so that our national interests are safeguarded at all times. Hon'ble Members will agree that no country can claim that however right or strong its policies the expected results are always realised. We have to persevere with patience and determination and not give up what We consider to be right 'and moral because of some temporary setback.

Sir. we have been strengthening our friendship. I was astonished to learn that some Members have thought (hat there has been a deterioration in our relations with our neighbouring coun-

[Shrimati Indira Gandhi] tries. A_s the President in his Address said we attach great importance to our relations with Afghanistan, Burma, Ceylon, Iran and Nepal and have devoted special attention to these countries. We are making sincere and earnest efforts to increase our economic and political cooperation with these countries. Some differences or minor difficulties might arise occasionally. But these vail always be resolved in a spirit of goodwill, understanding and cordiality.

As regards our two other neighbours, Pakistan 'and China, there have been no dramatic developments. The House knows that it is my view that we should keep trying to make Pakistan realise the importance of resolving all bilateral differences in a peaceful manner. I feel that this is as much in their interest as it is in ours to give up 'attitudes of conflict and confrontation. It is unfortunate that China continues to see the realities of India through a distorted mirror.

Sir. an hon'ble Member here said that we did not outline what steps we would take in this regard in the President's Address. I am sure the House will appreciate that these ara hardly matters which one can outline beforehand. The whole world has changed and is changing today, and I think we are trying to keep pace with these changes. In this fluid and delicate situation it is better not io say too much.

Some hon'ble Members have allowed anger and frustration to cloud their thinking. Some have said that our political freedom is being endangered. Quite different reasons were given by the different parties. Now, political freedom can be endangered basically only by one thing, and that is when the people themselves are weakened, whether they are weakened by communalism, i.e., by lack of trust among themselves or whether they are weakened by any one group thinking that

they know all the answers and the people need not be consulted. Beth are equally dangerous to democracy.

on President's

Address

The Government are fully 'aware of the difficulties faced by the minority communities and are doing everything possible to try and help them. As I said on a previous occasion, this is not a matter which can be dealt with purely administratively or by making laws. It is something in which very consciously and determinedly we have to create a right, social atmosphere. It is for the hon'ble Members to judge whether all political parties in our country are helping to create such an atmosphere.

Sir, the purpose of the Opposition is obviously to oppose ...

SHRI RAJNARAIN: Not only to oppose but to satisfy the public and change the Government.

SHRIMATI INDIRA GANDHI: That is the purpose. But when they find that it is not possible to change, then ihe Opposition fumes in the form of frustration and anger. Personally, Sir, I have always welcomed opposition because when life is easy one tends to become flabby and it is not good to be flabby. But in opposing the Government's policies, I want our honourable Members not to sap the self-confidence of the nation. In fact, I would go a step further and submit to them that the way in which the public of India is reacting or is acting—because it is we who are reacting to what they do, it is they who are giving the direction, it is they who have the momentum for progress and change—they will refuse to shed their self-confidence however much some individuals might try to say all these things.

In my Budget Speech I set out our socioeconomic thinking but it has a political counterpart as well. Just as we have avoided the extremes of doing too little or attempt too much in economics so also do we wish to

avoid the political extremes. We 'are convinced that there is no path better than the democratic, secular, socialist path to which we are pledged. I think it was in this House that somebody said that democracy comes first and socialism comes second or something like thai. I want to make it very clear that I think there cannot be true democracy without socialism and secularism. Nor do I think there can be true socialism without democracy. All these are parts of the same whole

Now, Sir, when I was talking earlier about the opopsition I was not saying that they should no_L oppose. I was merely drawing their attention to the roots of our culture where it is said that because of anger and frustration, one is not able to think clearly, to speak clearly or io act clearly. As the Bhagwad Gi ia warns us, from anger comes confusion. And I think a lot of the confusion that has been generated in this House recently, has come from anger and frustration. So I would request all hon'ble Members to think calmly and clearly about all these questions. I have no doubt that if we keep determinely to the path which I have outlined, we shall overcome all the obstacles in our way.

Sir, I commend the Motion of Shri Arjun Arora to this honourable House,

MR. DEPUTY CHAIRMAN: There are a large number of amendments, about 166.

SHRI PIT AMBER DAS (Uttar Pradesh): The real difficulty i_s that Mr. Mishra always opposes, opposes and opposes. He never proposes.

श्री राजनारायण : श्रीमन्, एक पौइन्ट आफ आर्डर सुन लीजिए । यह सही है कि धन्यवाद का प्रस्ताव प्रस्तुत किया श्री अर्जुन अरोड़ा ने और प्रधान मंत्री साहिबा ने जवाव दिया, उनका हक है वह बोल सकती हैं, मगर यह हमने नहीं देखा कि जो प्रस्तावक है वह अन्त में एक शब्द भी न बोले ।

श्री अर्जन अरोड़ाः में तैयार हं।

श्री राजनारायण : नहीं तो इसमें ग्राजुन ग्रारोड़ा की बेइज्जती है, यह सदन की बेइज्जती है। यानी प्राइम मिनिस्टर साहिबा ने ग्राजुन ग्रारोड़ा को इतना इन्सिग्नि-फिकेंट बना दिया कि प्रस्तावक वेचारा महत्वहीन हो गया। देखिये, ग्रब यह सब मत सोचिए कि ग्राजुन ग्रारोड़ा से हमारा व्यक्तिगत राग हेप है, मगर मैं कहता हूं संसदीय प्रथा है, प्रधान मंत्री इन्टरवीन कर सकती हैं। जो प्रस्तावक है उसका ग्रन्तिम जवाब होना चाहिये। वह यही कह दे खड़ा हो कर कि प्राइम मिनिस्टर साहिबा ने जो कुछ कहा उससे ज्यादा हमें कुछ नहीं कहना है।

SHRIMATI YASHODA REDDY: Mr. Deputy Chairman, the hon. Prime Minister was pleased to say that the Opposition sometimes opposes only for the sake of opposition. I want to tell her that certainly she has lent charm to ihe President's Address which it otherwise lacked.

SHRI S. N. MISHRA: Only a lady is being charmed.

MR. DEPUTY CHAIRMAN: As I have already said, there are a large number of amendments, and I shall put before the House the amendments standing in the name of one Member simultaneously.

SHRI RAJNARAIN: No, no.

SHRI A. D. MANI (Madhya Pradesh).-That is not correct. They should be put one by one.

MR. DEPUTY CHAIRMAN: It is not necessary to put the amendments one by one. If it is the desire of the House that there should be a division on any particular amendment, then that particular amendment should be put separately. But if the House does not w'ant a division on any amend-

[Mr. Deputy Chairman] ment, then it will not be necessary to put them separately.

SHRI BHUPESH GUPTA: Theoretically, Sir, I do not know-I do not know who sometimes adviseshow you can do it because one Member may have given several amendments and they may be contradictory. I am sure some of the amendments of Mr. Rajnarain would be contradictory. I nvay like to vote in favour of some and I may not like to vote in favour of some others. Therefore, they cannot be lumped together. Suppose in one amendment he says that the Five Year Plan should be re-cast and in another amendment he says that private enterprise should be given more freedom, I may, like the first amendment but may not like the second one. So, they cannot be lumped together. You can ask hon. Members to choose the amendments on which they want division, and then the other will be treated as a formality. But technically, it is illogical because a person may give IOO amendments and even from Mr. Rajnarain one amendment may be good. But from Mr. Mishra, there may not be anything good; but that is a different matter. I have given only one. . .

MR. DEPUTY CHAIRMAN: I agree with the views expressed by Mr. Bhupesh Gupta. There is no doubt about it. But the only question is, if there i_s no division going to take place on any particular amendment, it will be desirable io save the time of the House by putting such amendments together, instead of putting them separately. Therefore, I crave the indulgence of the House. Now, amendment Nos. 1 and 2. Mr. Bhargava.

SHRI M. P. BHARGAVA (Uttar Pradesh): Sir, I समय बचाने के लिये उनसे मैं have not been able to explain my amendments. So I am not pressing them.

श्री उपसभापति : श्री राजनारायण जी. जरा सुनिये।

on President's Address

श्री राजनारायण : यहां पर सूनने का सवाल नहीं है बल्कि यहां पर महत्वपर्ण बातों को कहना है। मैं भ्राप से निवेदन कर रहा हूं कि अ।प मेरी बात को सून लीजिये । आपने यह कह दिया कि ग्राप श्री भपेश गप्त की राह को पसन्द करते हैं। उस समय हम बोले नहीं। अगर आप यह कहते कि हम उनकी राह को पसन्द नहीं करते तब हम खड़े होकर बोलते । ग्राखिर में यह कहना चाहता हूं कि ऐसी स्थिति पैदान की जाय जिससे असंसदीय काम हो । श्रापको हर अभेंडमेंट को लाना होगा और उस पर बोट लेना होगा । मैं अपने अमेंडमेंट को अलग अलग प्रस्तृत करूंगा। मैं एक साथ ग्रपने ग्रमेंडमेंटस को प्रस्तृत नहीं कर सकता हं। हमारे हर अभेंडमेंट के अलग अलग गुण हैं ग्रीर हर अमें डमेंट की अलग अलग खुवियां हैं। इसलिये इस सदन के बहत से सम्मानित सदस्य किसी अमेंडमेंट को चाह सकते हैं ग्रीर किसी अमेंडमेंट को नहीं चाह सकते

श्री उपसभापति : जैसा कि सम्मानीय सदस्य ने कहा कि वे हर अमें इमेंट को प्रस्तत करना चाहते हैं। अगर उनकी यही इच्छा है, तो मुख्ने वैक्षा करना होगा । लेकिन संसद का

*For text of amendments, Debate dated the 23rd February, 1970.

> श्री राजनारायण : ग्रगर समय वचाना चाहते तो ग्राप प्राइम मिनिस्टिर साहिबा से सब बातें साफ करने के लिये कहते। यह क्या तरीका है।

श्री राजनारायण : ग्राप पढ दीजिये ।

श्री उपसभावति : सब सदस्यों के पास ग्रमेंडमेंट की कापियां हैं, इसलिये यहां पर उसको पढने की जरूरत नहीं है।

श्री राजनारायण : श्रीमान् , मैं तो यहां परेशान हो जाता हुं कि यहां पर इस तरह की र्यानय-मितता क्यों बरती जा रही है। इस चीज को संसदीय तरीके से देख: जाय क्योंकि बहुत से सदस्यों के पास अमेंडमेंट की कापियां नहीं हैं। (Interruptions) यहां ५र हल्ला करने की कोई जरूरत नहीं है यहां पर अमेंडमेंट को पढ़ा जाना चाहिये और यही सम्य और संसदीय तरीका है।

श्री उपसभापति: यहां पर पढने की जरूरत नहीं है।

श्री राजनारायण : पढ़ने की जरूरत ह ।

श्री उपसभापति : सदन में इस तरह की प्रथा रही है कि जिस का अमेंडमेंट होता है, उसका नाम भीर नम्बर सिर्फ बोल दिया जाता है।

श्री राजनारायमा : पहले राज्यसभा में रहीस ग्राया करते थे भीर अब पोलिटिकल वर्कर्स आये हैं और वे अपने जजवात को जहां पर जाहिर करेंगे। भ्राप को उन्हें इस तरह से नहीं दबाना चाहिये ग्रीर यह जो तरीका है वह कोई भी सम्य भीर संसदीय तरीका नहीं है कि जहां पर विना पढ़े हुए ग्रमेंडमेंट को ले लिया जाय और फिर वोट द्वारा गिरा दिवा जाय ।

श्री उपसभापति : पढने की कोई जरूरत नहीं है।

श्री राजनारायण : पढ़ने की जरूरत क्यों नहीं है। ग्राप किसी राजनीतिक सम्मेलन

या किसी संसद का हवाला बतला धीजिये, जहां पर अमेंडमेंट पढ़ान गया हो।

on President's Address

श्री उपसभापति : सम्मेलनी में ऐसा होता है कि वहां पर ग्रमेंडमेंटस की काश्यां सर्कलेट नहीं की जानी है, लेकिन यहां रर कई दिन पहले से अमें डमेंट सर्कुलेट कर दिये जाते हैं। माननीय सदस्य को भी मालम होगा कि ध्रमेंडमेंट पहले से ही यहां पर सईलेट हो गये

श्री राजनारायण: यह डैमोकेटिक नहीं है । ग्राप हमें रूल दिखलाइये

श्री उपसभापति : रूल देख लीजिये सभी सदस्यों को मालम है कि ग्रमेंडमेंटस क्या है ग्रीर ग्रमेंडमेंट्स में क्या लिखा है ग्रीर क्या नहीं लिखा हमा है।

श्री राजनारायण : मैं ग्राप से विनती करता हुं कि स्राप हाथ उठवा कर देख लीजिये कि कितने लोगों के पास अमेंडमेंट की कापियां हैं। मैं चाहता हु कि सदन के सम्मानित सदस्य ग्रपने को ऐसा न बनायें कि केवल यहां पर उन्हें भत्ता वनाना है ग्रीर 51 ६० लेना है।

SHRI JAIRAMDAS DAULATRAM (Nominated): Mr. Deputy Chairman, we will be setting up a new precedent if we follow the procedure which is now suggested. For years together, amendments have been put to vote by mentioning their number.

MR. RAJNARAIN; No, no.

SHRI JAIRAMDAS DAULATRAM: It is assumed that every Member discharges his responsibility and has understood the amendments. All these days they have been dealt with like this.

SHRI A. D. MANI: I would like to point out that if somebody wants to press his amendment—I may not

[Shri A. D. Mani]

agree with Mr. Rajnarain's amendments—he has पढ़ना चाहते हैं। got a right to explain what the amendment is by reading it. Either you read it out or allow him to read it out.

MR. DEPUTY CHAIRMAN: Th'at is not necessary.

श्री राजनारायण : श्रीमन्, ग्राप कृपा करके रूल पढिये ।

श्री उपसभापति : ग्राप पहिये ।

श्री राजनारायण: यह कैसे हो सकता है कि विना पढ़े अमेंडमेंट पर वोट हो जाय। अगर हमारी इच्छा पढ़ने की नहीं है, तो यह दूसरी वात है, लेकिन अगर हम पढ़ने के लिये आग्रह करते हैं तो विना पढ़े वोट कैसे हो सकता है। यह कोई संसदीय प्रथा नहीं है। इमलिये मैं जोरों के साथ आप से विनती करता हूं कि यहां पर ऐसा तरीका अख्तियार न किया जाय जो ब्योरोकेटिक हो और जो संसदीय तरीका नहीं।

श्री उपसभापति : इस राज्य-सभा को बते हुए दो, चार दिन नहीं हुए हैं बल्कि करीब 18 मालों से यहां पर यह प्रथा चलती ग्रॉ रही है ।

श्री राजनारायण : धगर हम पढ़ना चाहते हैं तो पढ़ेंगे ।

श्री उपसभापित : अभी तक इस तरह से अमेंडमेंट पढ़ने का मौका नहीं आया है ' इस तरह की प्रथा अभी तक नहीं रही है। यहां पर सब लोगों को मालूम है कि कितने अमेंडमेंट हैं और किस किस के हैं। इसलिये मैं श्री राजनारायण जी से अनुरोध करूंगा, प्रार्थना करूंगा कि सदन का समय बचाने के लिये वे अमेंडमेंट्स को पड़ने पर जोर न दें। जो प्वाइन्ट आफ आर्डर नहीं है। **श्री राजनारायण**ः हम तो ग्रपना श्रमेंडमेंट राज्यात्रते हैं ।

श्री उत्सभापति : पढ़ने की जरूरत नहीं है।

श्री राजनारायण : हमको आप कृपा करके रूल कोट की जिये। मैं श्रापसे प्रार्थना कर रहा हूं कि आप राज्यसभा की नियमावली से पढ़ कर मुनाइए, जिलमें लिखा गया गया हो कि संशोधन को बिना : ढ़े ही वोट ले लिया जा-येगा। मैं फिर विनती कर रहा है कि समा बचाने की गरज से कोई ऐसा तरीका अस्तियार नहीं किया जाना चाहिये, जिससे जनतंत्रीय पद्धति और प्रण ली पर आंच आए। हमारी यह आपसे बार बार प्रार्थना है, अनुनय विनय है कि एक स्वस्थ परस्परा चलाये।

श्रो उपसभापति : जो ग्रमी तक चल रही है, वह भी स्वस्य परम्परा हैं।

श्री राजनारायण: ग्रगर सदस्य मान गए हों तो दूसरी बात है। लेकिन ग्रगर सदस्य यह कहें कि हम ग्रपने ग्रमेंडमेंट को पढ़ेंगे, इस पर बोट करायेंगे तो चेयर को काम्बोर्टेस में यह नहीं है कि वह यह कहे कि हम पढ़ने नहीं देंगे। यह हमारा संसदीय परम्परा का भाष्य है।

SHRI M. M. DHARIA (Maharashtra): Mr. Deputy Chairman, so far as the point Taised by my friend, Mr. Rajnarain. i_s concerned, I thought Rules 231 to 233 would apply to this procedure. Under Rule 232 notice of an amendment to a motion shall be given at least one d'ay before. So, it has been given in writing. All the amendments are supposed to be before the House and with the Members. Then, under Rule 233(2) in respect of any motion the Chairman shall have the power to select the amendments to be proposed, and may, if he thinks fit, call upon any Member who has given notice of an amendment to give such explanation of the object of the

amendment as may enable him to form a judgement upon il. So far as the reading of the amendments is concerned, there is no mention in the Rules. And when there i_s no mention in the Rules, then, naturally the conventions of the House should prevail. The conventions of the House are very clear. No amendment is that way read in ihe House and Members 'are aware of it. Let us go according to the convention. It is in your discretion that if you feel that a Member who has given notice or an amendment should explain it, then, you can allow that; otherwise, there is no question of reading ihe amendments.

श्री राजनारायण : श्रीमन्, में बहुत ही प्रसन्न हुं कि मोहन धारिया जी ने ग्रापके सामने रूल को कोट किया और मैं चाहुंगा कि ग्रव उस नियम को मैं ग्रापकी खिदमत में पढ़ दं ---

"233 (1)--- समापति किसी ऐसे संगोधन पर मत लेने से इंकार कर सकेगा, जो उसकी राथ में सारहीन ग्रथवा निर्यंक हो ।"

समापति ने किसी भी संशोधन को सारहीन ग्रीर निरर्थंक यहां नहीं बताया जिस पर मत न लिया जाय । इसलिये सभी संशोधन सार-यक्त ग्रीर तथ्ययुक्त हैं। ग्रब 233 (2) पर मा रहा हं। वह कहता है ---

"समापति को किसी प्रस्ताव के सम्बन्ध में प्रस्थापित किये जाने वाले संगो-धन को चनने की शक्ति होगी"---"मक्ति होगी" मार्च कीजिये इस शब्द को---'भीर यदि वह ठीम समझे तो वह किसी सदस्य से, जिसने संगोधन की सूचना दी हो, उस समोधन के उद्देश्य की ऐसी व्याख्या करने के लिये कह सकेगा जिससे कि वह उस पर कोई निर्णय कर सके।" चेथरमैन साहब बहादुर ने हमारे संशोधनों को पढ़ा नहीं, पढ़ा तो सुना नहीं कि कौन से संगोधनों को चेथरमैन समझते हैं कि उन पर मत लिया जाना निवान्त ग्रावश्यक है ग्रीर अगर चेवरमैन किसी संगोधन को ऐसा सम-झते हैं, तो सम्बन्धित सदस्य को कहेंगे कि इसके बारे में तुम कुछ बोलो, इसके तर्क को सम-जामो । अब धारिया जी कहते हैं कि बिना मंगोधन को पड़े ही उसका तर्क समझाना होगा । दनिया के समझदार लोगों की बद्धि में यह बात ग्राने वाली नहीं है। बिना संगोधन को पढ़े तर्क समझाया ही नहीं जा सकता । इसलिये इस निजम के प्रतसार भी हमें हक है कि हम अपने संशोधनों को पहें ग्रीर उन संशोधनों के बारे में ऐसी व्याख्या करें जिसको ग्राप भी सुनें, मोहन बारिया भी सनें श्रीर दूसरे सदस्य भी सुतें कि हमारा संबोधन उचित है था अनुचित है।

on President's Address

SHR1 SYED HUSSAIN (Jammu and Kashmir): We have to go by the majority view. It is a question of common-sense.

SHRI RAJNARAIN: Sometimes the majority consists of fools.

SHRI SYED HUSSAIN: No, the majority view is . . .

• (Interruptions)

MR. DEPUTY CHAIRMAN: Will you please resume your seat? There is no question of majority or minority. Every single individual Member is equally privileged .

SHRI SYED HUSSAIN: But he says . . .

MR. DEPUTY CHAIRMAN: No, no. It is not a question of majority. Every individual Member has equal rights. There is no question of majority or minority.

[Mr. Deputy Chairman]

I thought I would be in a position to get the cooperation of the House to save the time of the House. If it is a question of fundamental rights and privileges of honourable Members, I would do m'y level best to safeguard and uphold those rights and privileges. At the same time I would request the honourable Members that we should try to save ihe time of the House and conduct the business of the House in such a manner that we can devote more time for other purposes, that we can utilise the time of the House in a better manner If the honourable Member insists that he should read his amendments, he will be creating a bad precedent by that and we will be wasting the time of ihe House in that manner. Therefore, I would request and appeal to all Members that they (hould not insist on reading their amendmems. Let u_s proceed with the business as we have been doing in the past. This is my personal appeal to Mr. Raj-narain?

SHRI BHUPESH GUPTA: Mr. Deputy Chairman, I would suggest a compromise formula. Let Mr. Raj-narain read one or two amendments which he thinks ^{ar}e particularly important.

MR. DEPUTY CHAIRMAN: All right. I conceded this point. He may read one or two 'amendments which he thinks are important.

श्री हयातुल्ला ग्रन्सारी (उत्तर प्रदेश) : डिप्टी चेयरमैन साहब, मेरा ख्याल है कि ग्रमी राजनारायण जी ने ग्रपने रिजील्युशन्स खुद नहीं पढ़े हैं।

श्री राजनारायण : श्राप हमसे बार बार श्राग्रह कर रहे हैं जो मैं समझता हूं कि चेयर की तरफ से होना नहीं चाहिये। श्रगर मैं श्रापके श्राग्रह को नहीं मानूं तो लोग कहेंगे कि हम हठी हैं लेकिन हमने गांधी जी से "सत्याग्रह" शब्द सीखा है, सत्या-शाग्रह। पहले था सदाग्रह. फिर गांधी जी ने सत्थाग्रह किया। ग्राप हमको ऐसी स्थिति में डालना चाहते हैं कि हम कहे कि हमारा कौत सा सशोधन ज्यादा महत्व-पूर्ण है ग्रीर कौन सा संशोधन कम महत्वपूर्ण है। तो मैं बिलकुल सफाई से कहना चाहता हू कि हमारे सभी सशोधन समान महत्वपूर्ण है ग्रीर सभी एक दूसरे के पूरक हैं। ग्रगर मैं एक को छोड़ देत. हू तो दूसरा श्रधूरा रह जायगः।

SHRI BHUPESH GUPTA; I suggest, let him read either the oldest amendment or the youngest amendment.

SHRI M. M. DHARIA: On a point of order, Mr. Deputy Chairman. If your ruling is that the amendments right from the first io the last the amendments should be read in the House, and we shall sit here. It cannot be the privilege of one Member-Mr. Rainarain-to read his amendments. It c'annot be the privilege of Mr. Rajnarain. If it is your ruling that they should be read, you can say tfiat it is your ruling. But I would urge upon you to consider my point. There is no question of reading the amendments. It is your choice. If you feel that a particular amendment ia privolous, you need not Put it to vote. If you feel that you want an explanation to be given, you can call upon ihe honourable Member concerned. But if it is your ruling in this House that the amendments should be read, then, it cannot be the privilege of Mr. Rajnarain alone. It should be the privilege of every other Member and every amendment should be read.

श्री राजनारायण : क्या बोल रहे हैं ? हमने कभी नहीं कहा कि हमारी ही प्रिविलेज हो, मगर जो सप्मानित सदस्य छोड़ चुका है अपनी प्रिविलेज . . . (Interruptions) अनीवण्यक गरमी दिखा रहे हैं । इनकी मीट अब सीक्योर हो चुकी है । SHRI CHANDRA SHEKHAR (Uttar Pradesh): Mr. Deputy Chairman, I have a request to make. There has been a convention in the House, but technically Mr. Rajnarain is correct

SHRIMATI YASHODA REDDY: Yes.

SHRI CHANDRA SHEKHAR: If any honourable Member insists that before putting to vote his amendment should be read either by the Chair or by himself, you cannot object to his right.

SHRIMATI YASHODA REDDY: Yes.

SHRI CHANDRA SHEKHAR; If ihe honourable Mr. Rajnarain wants to cooperate with the House, it is well and good; otherwise, he should be allowed to read his amendments, or you should read them if he thinks all the amendments are very important. And I do not agree with my friend, Mr. Dharia^ that if Mr. Rajnarain does not agree to the request of the Chair and the House, all other Members should not agree.

SHRI M. M. DHARIA: No, no. I did not mean that.

MR. DEPUTY CHAIRMAN: All right, we have had enough discussion now. ग्रापको क्या कहना है राजनारायण जी?

श्री राजनारायण : मेरा तो यही विनम्म निवेदन है कि आप हमारे ऊपर असीम अनु-कथा करें और हम अपने अमेंडमेंट्स को धीरे धीरे पढ़ते हुए चले जायं ।

MR. DEPUTY CHAIRMAN; The question is:

3. "That at the end of the motion, the following be added, namely:

'but regret that the Address makes no mention of the murder of civilised democratic value, by the Prime Minister and adoption by her of totalitarian methods'."

The mation was negatived.

MR. DEPUTY CHAIRMAN: The question is:

4. "That at the end of the motion, ihe following be added, namely:

'but regret that the Address makes no mention of the toppling of the Kerala, Manipur, Bihar and Uttar Pradesh Governments, which did not function at the back and call of the Prime Minister, by her direct intervention and the constitution of Governments devoted to the Prime Minister by exerting pressure on the Governors'."

The motion was negatived.

MR. DEPUTY CHAIRMAN: The question is:

5. "That at the end of the motion, the following be added, namely:

'but regret that the Address m'akes no mention of the obstruction by the Prime Minister to the maintenance of free and independent relationship between the Union and the State Government'."

The motion was negatived.

MR. DEPUTY CHAIRMAN: The question ia:

6. "That at the end of the motion, the following be added, namely:

'but regret that the Address makes no mention of the use of as many as three helicopter_s by the Prime Minister for toppling State Government'."

NOES-91.

MR. DEPUTY CHAIRMAN: The question is:

7. "That at the end of the motion, the following be added, namely:—

'but regret that the Address makes no mention of the issue of a new licence to Birlas for setting up a fertiliser factory in Goa in contravention of the Constitution and the industrial policy'."

The House divided.

MR. DEPUTY CHAIRMAN: Ayes—25; Noes—91.

AYES—25

Anandan, Shri T. V.

Annapurna Devi Thimmareddy,

Shrimati.

Basu, Shri Chitta.

Chaudhary, Shri Ganeshi Lal.

Chavda, Shri K. S.

Cbengalvaroyan, Shri T.

Das, Shri Banka Behary.

Gautam, Shri Mohan Lal.

Gowda, Shri U. K. Lakshmana.

Gupta, Shri Bhupesh.

Kaul, Shri B. K.

Kemparaj, Shri B. T.

Menon, Shri Balachandra.

Mishra, Shri S. N.

Mitra, Shri P. C.

Mohammad, Chaudhary A.

Mnkherjee, Shri Pranab Kumar.

Muniswamy, Shri N. R.

Murahari, Shri Godey.

Narayanappa, Shri Sanda.

Parthasarathy, Shri R. T.

Rajnarain Shri.

Reddy, Shri Nagi.

Roy, Shri Kalyan.

Yashoda Reddy, Shrimati.

Ahmad, Shri Syed.

Amla, Shri Tirath Ram.

Ansari, Shri Hayatullah.

Antani, Dr. B. N.

Appan, Shri G. A.

Arora, Shri Arjun.

Bachchan, Dr. H. R.

Baharul Islam, Shri.

Bhatt, Shri Nand Kishore.

Chandra Shekhar, Shri.

Chattopadhyaya, Dr. Debiprasad.

Chaudhri, Shri N. P.

Chetia, Shri P.

Dass, shri Mahabir.

Deshmukh, Shri T. G.

Dharia, Shri M. M.

Dikshit, Shri Jagdish Chandra.

Dikshit, Shri Umashankar.

Goswami, Shri Sriman Prafulla.

Gujral, Shri I. "K.

Hasan, Prof. Saiyid Nurul.

Jain, Shri A. P.

Jairamdas Daulatram, Shri.

Khaitan, Shri R. P.

Khan, Shri Akbar Ali.

Kollur, Shri M. L.

Krishan Kant, Shri.

Kulkarni, Shri A. G.

Lalitha (Rajagoplan), Shrimati.

Mani, Shri A. D.

Mehta, Shri Om.

Mishra, Shri L. N.

Mohta, Shri M. K.

M'ohideen, Shri S. A. Khaja.

Momin, Shri G. H. Valimohmed.

Naidu, Miss M. L. M.

Neki Ram, Shri.

Panda, Shri Brahmananda.

Panjhazari, Sardar Raghbir Singn.

Patil, Shri G. R.

Patra, Shri N.

Phulrenu Guha, Dr. Shrimati.

 \boldsymbol{A}

Varma, Shri C. L. Vero, Shri M.

Vidyawati Chaturvedi, Shrimati.

Villalan, Shri Thillai.

Vimal Punjab Deshmukh, Shrimati.

Yajee, Shri Sheel Bhadra.

Zaidi, Col. B. H.

The motion was negatived.

MR. DEPUTY CHAIRMAN: The question is:

8. "That at the end of the Motion, the following be added, namely:

'but regret that the Address makes no mention of arbitrarily increasing the prices of steel and vanaspati'."

The motion was negatived.

MR. DEPUTY CHAIRMAN: Amendment N'o. 9.

Prithwi Nath, Shri. Punnaiah, Shri Kota. Purkayastha, Shri M.

Ramachandran, Shri G.

Ramiah, Dr. K.

Ray, Shri S. P.

Reddy, Shri K. V. Raghunatha.

Reddy, Shri M. Srinivasa.

Reddy, Shri Y. Adinarayana.

Salig Ram, Dr.

Samuel, Shri M. H.

Sangma, Shri D.

Sanjivayya, Shri D.

Sarojini Krishnarao Babar, Dr. Kumari.

Satyavati Dang, Shrimati.

Savnekar, Shri B. S.

Schamnad, Shri Hamid Ali.

Seeta Yudhvir, Shrimati.

Sen, Dr. Triguna.

Shah, Shri K. K.

Shukla, Shri Chakrapani.

Shukla, Shri M. P.

Shyamkumari Devi, Shrimati.

Siddalingaya, Shri T.

Singh, Shri Bhupinder.

Singh, Shri Dalpat.

Singh, Shri Jogendra.

Singh, Shri S. K.

Sing, Raja Shankar.

Sinha, Shri Awadheshwar Prasad.

Sinha, shri R. B.

Sinha, Shri Rajendra Pratap.

Sisodia, Shri Swaisingh.

Sivaprakasam, Shri S.

Somasundaram Shri G. P.

Sukhdev Prasad, Shri.

Sundaram, Shri K.

Tankha, Pandit S. S. N.

Untoo, Shri Gulam Nabi.

Upadhyaya, Shri S. D.

Usha Barthakur, Shrimati. Vaishampayen,

Shri S. K.

श्री राजनारायण: श्रीमन्,मेरी एक रि-क्वेस्ट है। मैं ग्रापसे प्रार्थना करना चाहता हूं कि ग्रमेंडमेंट नं० 9 की थोडी मी व्याख्या करने का मुझको मौका दें।

कई माननीय सदस्य : नहीं नहीं ।

श्री उपसभापति : ग्रव कोई जरूरत नहीं है ।

श्रो राजनारायगाः मैं नियम के मुताबिक कह रहा हूं।

श्री उपसभापति: अब कोई जरूरत नहीं है। आप गहुत समय ले रहे हैं, अब और ज्यादा समय महरबानी कर के न लीजिये।

श्रो राजनारायण: नियम में लिखा है इसलिय मैं कह रहा हूं।

श्री उपसभापति : अमें डमेंट का मकसद क्या है, मतलब क्या है, यह सदन के मभी सदस्यों को मालुम है।

श्री राजनारायण : देखिये, ग्रीर पार्टियो के लोगों को भ्रपील की है कि वहां का म्रान्दोलन इस समय बन्द हो । देखिये, 15 हजार स्रादमी गंगानगर में जेल में गये हैं।

श्री उपसभापति : इसके बारे में ब्रापने श्रपनी स्पीच में जिक्र किया । लोगों को मालूम है, सदस्यों को मालूम है, इसके बारे में भ्रब कहने की कोई जरूरत नहीं है ।

MR. DEPUTT CHAIRMAN: The question is:

9. "That at the end of the motion, the following be added, namely:

'but regret that the Address makes no memion of the ejection of farmers from their lands in Ganganagar (Rajasthan) by the pro-Prime Minister Government and of the firing and lathi-charge on democratic-minded and peaceful farmers and the arrest and imprisonment of fifteen thousand farmers who rose in protest against it.'."

The motion was negatived.

MR. DEPUTY CHAIRMAN: The question is:

10. "That at the end of the the following be added, namely:

'but regret that the Address makes nn mention of the issue of orders for supply of coal by Government bodies, against the policy of the Government, to those coalmines owners who did not implement the recommendations of the coal wage board'."

The motion was negatived.

MR. DEPUTY CHAIRMAN: The question is:

11. "That end of the the at motion, the following be added, namely:

'but regret that the Address makes no motion of the incapacity of the government to check poverty, unemployment and corruption'."

The motion was negatived.

MR. DEPUTY CHAIRMAN: The question is:

12. "That at the end of the motion, the following be added, namely:

'but regret that the Address makes no mention of the framing of the lay relating to the acquisition of btanking, companies in collusion with the big capitalists in such a form that it was declared invalid'."

The motion was negatived.

MR. DEPUTY CHAIRMAN: The question is:

13. "That the at the the following be added, namely:

'but regret that the Address makes no mention of the need of removing economic disparity by limiting individual income and expenditure to rupees fifteen hundred per month and by fixing the ratio of one to ten between the low and the high incomes'."

The motion was negatived.

MR. DEPUTY CHAIRMAN: The question is:

14. "That the end the motion, following the be added. namely:

'but regret that the Address makes no mention of the fixing of the prices of commodities essential to the people at a maximum of one and a half times the highest cost of production'."

श्री राजनारायण : नोज तो कट गई प्रघान मंत्री की ।

श्री उपसभापति : बहुत कमजोरी से "हां" निकाला श्रापने । शायद श्राप गये।

श्री राजनारायण : हमने "हां" कहा तो ।

MR. DEPUTY CHAIRMAN: The question is:

15. "That of at the end the following motion, the be added, namely:

'but regret that there is no mention in the Address of the indifference of the Government towards the implementation of the scheme of reclamation of cultivable waste land by organising a land army'."

The motion was negatived.

MR. DEPUTY CHAIRMAN: question is:

16. "That of the the end motion, following be added, namely:

'but regret that there is no reference in the Address to the failure of the Government fo organise a teachers' force to eradicate illiteracy in the country without delay'."

The motion was negatived.

MR. DEPUTY CHAIRMAN: question is:

17. "That at the eⁿd of the motion, the following be added, namely:

'but regret that the Address makes no mention of the insult to the nation by the Government by not replacing English by the national languages'."

The motion was negatived.

श्री उपसभापति : ग्रब फेवर में भी नहीं बोलते हैं, "हां" भी नहीं कहते हैं।

श्री राजनारायरा : श्रीमन्, मैं यह देख रहा था कि अंग्रजी का जो अनुवाद है वह कुछ गलत है। मैं कह रहा हूं कि अंग्रेजी का अनुवाद कुछ गलत है। हमाराहै कि "किन्तू खेद है कि ग्रभिभाषण में ग्रंग्रेजी को हटाकर... "--पहले अंग्रेजी हटे । फिर है--राष्ट भा-षाम्रों को उसकी जगह प्रतिष्ठित न कर के सरकार द्वारा राष्ट्र का ग्रपमान किया जाना।

श्री उपसभापति : यह ठीक तो है, इंसल्ट ट दि नेशन स्राया है, नाट रिप्लेसिंग इंगलिस है, ग्रपमान है, हटाना है, ठीक है ।

श्री राजन।रायगा : पहले हटाना है । जब ग्रन्धकार हटेगा तब ज्ञान प्रतिष्ठित होगा। अंग्रेजी को मैं अज्ञान मानता है, अज्ञान The हटे तब ज्ञान की प्रतिष्ठा हो।

> श्री उपसभापति : वह है, वहां पर दोनों ।हैं है तो कि स्रंग्रेजी भाषा हटनी चाहिये ।

> श्री राजनारायरा : ग्रंग्रेजी भाषा पहले हटानी है। ग्रन्ताद जो है वह बहुत ग्रनहेल्दी--

MR. DEPUTY CHAIRMAN: The The question is: था वह है।

> 18. ."That at the end of the motion, the following be added, namely:

'but regret that the Address makes no mention of the need of introducing at all levels a uniform and inexpensive education scheme'."

MR. DEPUTY CHAIRMAN: The question is:

19. "That at the end of the motion, the following be added, namely;

'but reg.ret that the Address makes no mention of the need to i provide special opportunities to the backward classes, Harijans, Shudras, Adivasis, and poor Muslims and of the need to reserve at least sixty per cent of the places for them in every sphere of life'."

The motion was negatived.

MR. **DEPUTY** CHAIRMAN: The question is:

20. "That end at the motion, the following be added, namely:

'but regret that there is no mention in the Address of the anti-national, method of running the Government at the Centre by entering into immoral and unholy alliances by the minority Government at the Centre'."

The motion was negatived.

MR. **DEPUTY** CHAIRMAN: The question is:

21. "That at the end of the motion, the following be added, namely:

'but regret that the Address does not outline the relationship between the President and the Prime Minister'."

The motion was negatived.

MR. **DEPUTY** CHAIRMAN: The question is:

22. "That at the end of the motion, following be added, the namely:

on President's Address

'but regret that there is no mention in the Address of the dangers posed by the Chinese and Pakistani forces on our national borders and uncalled for arms aid to Pakistan by foreign powers'."

The motion was negatived.

DEPUTY CHAIRMAN: MR. The question is:

23. "That the of the at end motion, the following be added. namely:

'but regret that there is no mention of the wrong policy being followed by Government in regard to Nepal, Sikkim and Bhutan causing unnecessary tension and deterioration in relation'."

The motion was negatived.

MR. **DEPUTY** CHAIRMAN: The question is:

24. "That of the at the end following motion, the he added, namely:

'but regret that there is no mention in the Address of entry into the country of foreign money on a large scale and corrupting the members of Parliament and State Legislatures and inducing them to defect from their parties by the ruling party in order to increase its domain of influence'."

The motion was negatived.

MR. **DEPUTY** CHAIRMAN: The question is:

25. "That of the the end at following motion, be namely:

'but regret that the Address does not denounce the continued rapid increase in the prices of commodities, and in the number of cases of drinking, rowdyism,

The motion was negatived.

MR. DEPUTY CHAIRMAN: The question

26. "That at the end of the motion, the following be added, namely:

'but regret that the Address makes no mention of the danger to the country from the flood of anti-national undemocratic and totalitarian forces'."

The motion was nagatived.

MR. DEPUTY CHAIRMAN: There are other amendments now in the name of Shri Sundar Singh Bhandari.

SHRI JOACHIM ALVA (Nominated): I want to submit to you that, you have set up a very dangerous precedent. If on the next occasion he insists on, say, a thousand amendments, you will have to read them out.

धी राजनारायण : ग्रात्वा राष्ट्रव के मन्तिष्क की यह एक परेगानी है। इत्या ग्रा⊬ स्थाल न करें।

MR. DEPUTY CHAIRMAN: Now come amendments Nos. 27 to 60. They are in the name of Shri Sundar Singh Bhandari.

श्रो सःदर िष्ठ भंडारी (राजस्यान) : उपसभापति जी, मैं ग्रापसे यह निबेदन करना चाहता हं कि मेरे संशोधन प्रस्तावों को पढ़ने की ग्रावश्यकता नहीं। लेकिन वह इस ग्राधार पर नहीं कि उनका महत्व और स्रावण्यकता नहीं रह गे, परन्तु चूंकि पहले अमेंडगेंटस टैकनीकली मूब हो चुके हैं, इसलिये मैं उनको दोबारा पढे जाने की मावश्यकता नहीं समझ-ता । मैं चाहंगा कि मेरे इन सारे ग्रमेंडमेंट्स पर ग्राप एक साथ मत लें।

MR. DEPUTY CHAIRMAN: 1 am really thankful to the hon. Member and I hope other hon. Members also will emulate his example in future.

on President's

Address

MR. DEPUTY CHAIRMAN: The question is:

27. "That at the end of motion, the following be added, namely:

'but regret the failure to find a suitable solution to the problem of Chandigarh'."

The motion was nagatived.

MR. DEPUTY CHAIRMAN: The question is:

28. "That at the end of the motion, the following be added, namely:

'but regret the failure to find a suitable solution to the problem Telengana problem to the satisfaction of ihe people of the area'."

The motion was negatived.

MR. DEPUTY CHAIRMAN: The question is:

29. "That at the end of the motion, the following be added, namely;

'but regret the failure of the Government to establish a second oil refinery in Assam'."

The motion was negatived.

MR. DEPUTY CHAIRMAN: The question is:

30. "That at the end of the motion, the following be added, namely:

'but regret the failure of the Government to implement the recommendations of the Gajindra-gadkar Commission regarding the removal of disparity and discrimination between the different regions of the State of Jammu and Kashmir'." I The motion was negatived.

SABHA]

DEPUTY CHAIRMAN: The quesiion is:

31. "That at the end motion, the following be added, namely:

'but regret the failure of the Government to check war-like preparations of Pakistan'."

The motion was negatived.

DEPUTY CHAIRMAN: The question is:

32. "That the end the be following motion, the added, namely:

'but regret the failure of the Government to prevent subver sive activities in various parts of the country'."

The motion was negatived.

MR. DEPUTY CHAIRMAN: The quesiion is:

33. "That at the end of the motion, the following be added, namely:

'but regret the failure of the Government to set up the Third Pay Commission and provide interim relief to the Central Government employees'."

The motion was negatived.

MR. DEPUTY CHAIRMAN: question is:

34. "That at the end of the $b_{\rm e}$ motion, the following added, namely:

'but regret the failure of the Government to remove the disparity in grades and allowances of the Government employees of the Union territory of Chandigarh existing between employees who have joined before 1st of November, 1966, and after 1st of November, 1966'."

The motion wa_s negatived.

CHAIRMAN: MR. DEPUTY The question is:

on President's Address

end 35. "That of the at the following motion, be namely:

but regret the failure of the Government to build houses for the Central Government em ployees in Chandigarh'."

The motion was negatived.

MR. DEPUTY CHAIRMAN: The question is:

36. "That at the end of the motion the following be added, namely:

'but regret the failure of the-Government in its foreign policy, more especially in maintaining good relations with Nepal and other neighbouring countries'."

The motion was negatived.

MR. DEPUTY CHAIRMAN: The question is:

37. "That at the end of the motion the following be added, namely:

'but regret the failure of the Government i_n arresting the rise in prices of essential commodities'."

The motion was negatived.

MR. DEPUTY CHAIRMAN: The question is:

38. "That the end of the at motion, the following be added, namely:

'but regret the failure of the Government to uplift the Scheduled Castes and Scheduled Tribes'."

MR. DEPUTY CHAIRMAN: The question is:

39. "That end of al the the following idded, be namely:

'but regret the failure of the Government to solve the gigantic unemployment problem'."

The motion was negatived.

MR. DEPUTY CHAIRMAN: The question is:

40. "That end the at the of following motion. the be added. namely:

'but regret the failure of the Government to remove the present disparities in incomes existing between the various sections of the society'."

The motion was negatived.

MR. DEPUTY CHAIRMAN: The question is:

41. "That at the end of the motion, the following be added, namely:

'but regret the failure of the Government to make the Fourth Five Year Pla_n completely sw'a-deshi depending upon the country's own resources'."

The motion was negatived.

MR. DEPUTY CHAIRMAN: The quesdon is:

42. That the end of at following be motion, the added, namely:

but regret that there is no mention in the Address of the deplorable law and order situation in West Bengal, where the Chief Minister was manhandled in the Vidhan Sabha premises'."

The motion was negatived.

Address CHAIRMAN: MR. DEPUTY The question is:

on President's

43. "That the end of the at motion, the following be added, namely:

'but r«gret that there is no mention in the Address of the oppression committed on the people of Haryana by the army and the police on innocent citizens who were protesting against the decision of the Government denying Chandigarh to them'."

The motion was negatived.

MR. DEPUTY The CHAIRMAN: question is:

44. "That at the end the motion, the following be added, namely:

'but regret the failure of the Government to maintain democratic and constitutional norms regarding the Governors of Bihar and Uttar Pradesh who have installed minority Governments'."

The motion was negatived.

MR. DEPUTY CHAIRMAN: The question is:

45. "That end of at the motion, the following be added, namely:

'but regret the deintegration of the Supreme Court by certain political parties and individuals after their decision invalidating the Bank Nationalisation law'."

The motion wa_s negatived.

The MR. DEPUTY CHAIRMAN: question is:

46. 'That at the end of the motion, the following be added, namely:

"but regret that the Address does not spell out the acceptance of the popular demand for the

[Mr. Deputy Chairman] manufacture of nuclear weapons'."

The motion was negatived.

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MR. DEPUTY CHAIRMAN: The question is:

47. "That at the end of the motion, the following be added, namely:

'but regret the failure of the Government to nationalise all foreign bank_s and foreign oil, tea and jute companies'."

The motion was negatived

MR. DEPUTY CHAIRMAN: The I question is:

48. "That at the end of the motion, the following be added, namely:

'but regret the failure of the Government to provide even drinking water in certain areas of the country'."

The motion was negatived.

MR. DEPUTY CHAIRMAN: The question *fc*:

49. "That at the end of the motion, the following be added, namely:

'but regret that there i_s no mention m the Address o'f the slow growth of industrialisation in the country owing to the non-utilisation of installed capacity'."

 $The\ motion\ was\ negatived.$

MR. DEPUTY CHAIRMAN: The question is:

50. "That at the end of the motion, the following be added, namely:

'but regret that there is no mention in the Address that even after 20 years of independence untouchability exist, in the country in one form or the other'."

The motion luas negatived.

MR. DEPUTY CHAIRMAN: The question is:

51. "That at the end of the motion, the following be added, namely:

'but regret the failure of the Government to implement the directive principle of the Constitution regarding complete ban en the slaughter of cows, calves and other milch cattle'."

The motion was negatived.

MR. DEPUTY CHAIRMAN: The question is:

52. "That at the end of the motion, the following be added, namely;

'but regret that there is no mention in the Addres $_s$ of the misuse of power and position by the Prime Minister of undertaking tour $_s$ of Uttar Pradesh and Gujarat in helicopters and defence planes in order to topple the Governments i_n those States'."

The motion was negatived.

MR. DEPUTY CHAIRMAN: The question is:

53. "That at the end of the motion, the following be added, namely:

'but regret that there is no mention in the Address of the non-implementation of the recommendations of the Wage Board for non-journalists'."

The motion was negatived.

MR. DEPUTY CHAIRMAN: The question is:

54. "That at the end of the motion, the following be added, namely:

'but regret the failure of the Government to introduce prohibition throughout the country even after 20 years of independence'."

MR. DEPUTY CHAIRMAN: The question is:

55. "That at the end of the motion, the following be added namely:

'but regret the failure of the Government to scrap automation in L.I.C, Railways and other public undertakings'."

The motion was negatived.

MR. DEPUTY CHAIRMAN: The question is:

56. "That at the end of the motion, the following be added, namely:

'but regret the failure of the Government to secure the implementation of land reforms throughout the country'."

Tfie motion was negatived.

MR. DEPUTY CHAIRMAN: The question is:

57. "That at the end of the motion, the following be added, namely:

'but regret that there is no men. tion i_n the Address of the misuse of the All India Radio by the party in power and discrimin'atory treatment to the opposition parties'."

The motion was negatived.

MR. DEPUTY CHAIRMAN: The question is:

58. "That at the end of the motion, the following be added, namely:

'but regret the failure of the Government to provide adequate relief to the drought-affected areas of Rajasthan and Gujarat'."

The motion was negatived.

MR. DEPUTY CHAIRMAN: The question is:

59. "That at the end of the motion, the following be added, namely:

'but regret the disgrace brought to our nation by attempted participation in Rabai Muslim Conference'."

The motion was negatived.

MR. DEPUTY CHAIRMAN: The question is:

60. "That at the end of the motion, the following be added, namely:

'but regret the failure of the Government to check the increasing corruption in the administrative machinery'."

The motion wa_s negatived.

MR. DEPUTY CHAIRMAN: The question is:

61. "That at the end of ttw motion, the following be added, namely:

'but regret that the Address has not mentioned ^{an}7 drastic measures by which untouchability in the society may be abolished soon, nor does it take up the matter of Scheduled Castes and Scheduled Tribes seriously so that the percentage of these down-trodden people in the services may be ful-filld and economic disparity in the society removed'."

The motion was negatived.

MR. DEPUTY CHAIRMAN: The question is:

62. "That at the end of the motion, the following be added, namely:

'but regret that the Address does not mention the firm resolve to eradicate untouchability in the country at the earliest and to obviate the necessity of amending

the Constitution every now and then'."

SHRI RAJNARAIN: Division.

SHRI G. A. APPAN: On a point of order, sir.

MR. DEPUTY CHAIRMAN: When the amendment is being put to vote, there can be no point of order.

SHRI G. A. APPAN (Tamil Nadu): Is it the policy of this Government not to abolish untouchabili.y?

श्री र.ज रिष्यणः श्रीमन्, मैं निवेदन कर दुँ मैं इस पर डिवीजन चाहता हूं। इस संशोधन हारा चाहा गया गया है कि देश में यथा शीघ्र छुप्राछून का उन्मूलन हो ताकि संविधान में बार वार संशोधन करने की ग्राव- श्यकता न पड़े। 23 साल हो जाने के बाद भी छुप्राछूत इस देश में रहे और राष्ट्रपति इस पर एक शब्द न वोले यह राष्ट्र का असम्मान है। इस देश में गरकार छु अछून को श्राज जिस प्रकार चला रही है, उससे ग्रन्थण्यता निवारण नहीं हम्रा है।

MR. DEPUTY CHAIRMAN: The hon. mover is not pressing for a Division.

श्री राज । रथरा : मैं इस पर डिवीजन चाहूंगा, श्रगर श्राप इसको टेक्निकली रूल श्राऊट करते हैं।

SHRI B. T. KEMPARAJ (Mysore): Let there be Division on this issue.

MR. DEPUTY CHAIRMAN: All right. The question is:

62. "That at the end of the motion, the following be added, namely:

'but regret that the Address does not mention the firm resolve to eradicate untouchability in the country at the earliest and to obviate the necessity of amending the Constitution every now and then'."

The House divided

MR. DEPUTY CHAIRMAN: Ayes— 21; Noes—83,

AYES-21

Anandan Shri T. V.

Annapurna Devi Thimmareddy, Shrimati.

Antani, Dr. B. N.

Chaudhary, Shri Ganeshi Lal

Chavda, Shri K. S.

Gautam, Shri Mohan Lal

Kaul, Shri B. K.

Kemparaj, Shri B. T.

Mishra, Shri S. N.

Mitra, Shri P. C.

Mohammad, Chaudhary A.

Mohta, Shri M. K.

Muniswamy, Shri N. R.

Murahari, Shri Godey.

Narayanappa, Shri Sanda

Panda, Shri K. C.

Rajnarain, Shri

Reddy, Shri Nagi.

Somasundaram, Shri G. P.

Villalan, Shri Thillai.

Yashoda Reddy, Shrimati.

NOES—83

Alva, Shri Joachim. Amal, Shri Tirath Ram. Ansari, Shri Hayamllah. Arora, Shri Arjun. Bachchan, Dr. H. R. Baharul Islam, Shri Bhatt, Shri Nand Kishore. Chandra Shekhar, Shri. Chattopadhyaya, Dr. Debiprasad. Chaudhri. Shri N. P. Chetia, Shri P. Dass, Shri Mahabir.

Deshmukh Shri T. G.

Dharia, Shri M. M.

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Dikshit, Shri Jagdish Chandra.

Dikshit. Shri Umashankar.

Goswami, Shri Sriman Prafulla.

Gujaral, Shri I. K.

Hasan, Prof. Saiyid Nurul.

Hussain. Shri Syed.

Jahavndas Daulatram, Shri.

Khaitan, Shri R. P.

Khan, Shri Akbar Ali.

Kollur, Shri M. L.

Kothari, Prof. Shanti.

Krishan Kant, Shri.

Kulkarni, Shri A. G.

Lalitha (Rajagopal), Shrimati.

Mani, Shri A. D.

Mehta, Shri Om.

Mishra, Shri L. N.

Mohideen, Shri S. A. Khaja.

Momin, Shri G. H. Valimohmed.

Naidu, Miss M. L. M.

Neki Ram, Shri.

Panda, Shri Brahmananda.

Panjhazari, Sardar Raghbir Singh.

Patil, Shri G. R.

Pati a, Shri N.

Phulrenu Guha, Dr. Shrimati.

Punnaiah, Shri Kota.

Purkayastha, Shri M.

.Ramachandran, Shri G-

Rpmiah, Dr. K.

Ray, Shri S. P.

Reddy, Shri K. V. Raghunatha.

Reddy, Shri M. Srinivasa.

Reddy, Shri Y. Adinarayana.

Salig Ram, Dr.

Samuel, Shri M. H.

Sangma, Shri E. M.

Sanjivayya, Shri D.

Sarojini Krishnarno Babar, Dr

Kumari. Schamnad, Shri Hamid Ali.

Seeta Yudhvir, Shrimati.

Sen, Dr. Triguna.

Shah, Shri K. K.

Shukla, Shri Chakrapani.

Shukla, Shri M. P.

Shyamkumari Devi, Shrimati.

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SiddiJingaya, Shri T.

S.vngh, Shri Dalpat.

Sirgh, Shri Jogendra.

Singh, Shri S. K.

Smg. Raja Shankar Pratap.

Sinha, Shri Awadheshwar Prasad.

Sir ha, Shri R. B.

Sinha, Shri Rajendra Pratap.

Sisodia, Shri SwaKingh.

Sivaprakasam, Shri S.

Sukhdev Prasad, Shri.

Sundaram, Shri K.

Tankha, Pandit S. S. N.

Unloo, Shri Gulam Nabi.

Upadhyaya, Shri S D.

Usha Barthakur, Shrimati.

Vaishampayen, Shri S. K.

Vaima, Shri C. L.

Vero, Shri M.

Vidyawati Chaturvedi, Shrimati

Vimal Punjab Deshmukh, Shrimati

Yajee, Shri Sheel Bhadra.

Zaidi, Col. B. H.

The motion loas negatived.

MR. DEPUTY CHAIRMAN: The question is:

03. "That at the end of Ihe •motion, the following be addtd, r.amely:

'but regret that the Address does, not mention any constructive suggestions for curbing inc-rearing goondaism, Naxalite acti--• ies and fissiparous tendencies in the country'."

MR. DEPUTY CHAIRMAN: The question is:

64. "That at the end of the j ration, the following be added, namely:

'but regret that the Address does not suggest ratification of the I.L.O. conventions No. 87 (Freedom of association and protection of the right to organise convention, 1948) and No. 98 (Right to organise and collective bargaining convention 1949)'."

The motion was negatived.

"Amendment Nos. 65 to 75 were, by leave, withdrawn.

MR. DEPUTY CHAIRMAN: The question is:

76. "That the the en<i ~f at motion, the following be namely:

'but regret that the Address has failed to mention the nationalisation of all banks, foreign and Indian'."

The motion was negatived

MR. DEPUTY CHAIRMAN: The question is:

77. "That at the end the following motion. the be added, n;>mely:

'but regret that the Address has failed to mention the legal and other steps for abolition of privy purses and privileges of ex-rulers before the presentation of budget on February 28, 1970."

The motion was negatived

MR. DEPUTY CHAIRMAN: Tlie question is:

For text of amendments, vide cols. supra, in the Debate dated the 23rd February, 1970.

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78. "That at the end of the •motion, the following be added, liamely:

'but regret that Address the has failed to mention the nationalisation of general insu rance, of import and export trade, etc.'."

The motion, was negatived,

MR. DEPUTY CHAIRMAN: The question is:

7U. "That at the end ol ihe motion, the following be added, namely:

'but regret that the A'ihess-bas failed to mention the steps to restore the right of the Parliament to amend the Fundamental Rights and removal of property right from the Chapter on Fundamental Rights in the Constitution'.".

The motion was negatived.

MR. DEPUTY CHAIRMAN: The question is:

80. "That at the end of the •motion, the following be added, namely:

but regret that the Address has failed to mention concrete measures to remove disparity in income pertaining to the rural and urban sectors and administration'."

The motion was nagatived.

MR. DEPUTY CHAIRMAN: The question is:

8i. "That at the end of the motion, the following be added, namely:

'but regret that the A. J dress has failed to mention positive steps for fixing of ceiling on urban property."

MR. DEPUTY CHAIRMAN: The i question is:

82. "That at the end of the motion, the following added, be namely:

'but regret that the Address has failed to enunciate the steps to resolve disputes between the Centre and the States on different matters'."

The motion was negatived.

MR. DEPUTY CHAIRMAN: Th.? question is:

83. "That at the end of the •^notion, the following be ad'.'ed, namely:

'but regret that the Address has failed to mention the acceptance of the recommendations of the Committee on Defection'."

The motion was negatived.

MR, DEPUTY CHAIRMAN: The question is:

84. "That at the end of the motion, the following be added, namely:

'but regret that the Address has failed to mention the enunciation of concrete steps to eradicate corruption from the public and administrative life and to curb ostentatious expenditure'."

The motion wa_s negatived.

MR- DEPUTY CHAIRMAN: The question is:

85. "That at the end of the motion, the following be added, namely:

'but regret that the A^di-ess has failed to mention the steps to nationalise in a positive manner the commanding heights of the economy and to streamline the

administration in the public sector industries to make it more-efficient and remunerative'.'

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The motion was negatived.

MR. DEPUTY CHAIRMAN: The question is:

86. "That at the end of the motion, the following be added, namely;

"TMt regret that the Address has failed to mention the immediate setting up of the Third Pay Commission'."

The motion was negatived.

Mfl. DEPUTY CHAIRMAN: The question is:

87 "That at the end of the motion, the following be added,, namely:

but regret that the Address has failed to mention the steps to constitute development authority for the famine stricken

areas'."

The motion was negatived.

MR. DEPUTY CHAIRMAN: The question is:

88. "That at the end of the motion, the following be added, nsiuely:

'but regret that the Address has failed to mention the steps to institute federal metropolitan authority for development of metropolitan cities and rehabilitation of people living in slum areas'."

The motion was negatived.

CHAIRMAN: MR. DEPUTY The question is:

89. "That at the end of the motion, the following be added, namely:

'but- regret that the Address has failed to mention the steps

LMr. Deputy Chairman] regarding the development of an antipolitical national. antidemocratic and communal natura in certain States of India'.'"

The motion was negatived.

MR. DEPUTY CHAIRMAN: The •question is:

90. "That at the end of the motion, the following be added, namely:

'but regret that the Address displays a spirit of smug complacency and claims illusory achievements in the fields oi agriculture, industry and employment which ere entirely unrelated to the grim realities of the common people's plight'."

The motion was negatived.

- MR. DEPUTY CHAIRMAN: The question is:
 - Bl. "That at the end of the motion, the following be added, nar.iely:

'but regret that while taking note of the manifestations of violence in the country, the Address-

- (a) does not refer to the situation in West Bengal where, according to the Chief Minister of that unfortunate State, there exists an 'uncivilised and barbarous Government', nor contains any statement of intentions as to how the Union Government propose to deal with the situation which involves a complete breakdown of the constitutional machinery and of law and order;
- (b) fails to take note of Ihe widespread seizure of crop? ir the State of Kerala with Ihe connivance and encouragement.

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of some of the parties in power, both in the past and at presert: and

(c) ijnores a factor which aggravates the violence in the country, namely the incitement from the highest quarters towards a disregard for the rule of law, for the fundamental rights of the citizen and for the Judiciary'."

The motion was negatived.

- MR. DEPUTY CHAIRMAN: The question is:
 - 92. "That at the end of the •motion, the following be aldf.d, namely:

'but regret that while dealing with a regional arrangement for economic cooperation in South, South-East and East Asia., the Address indicates no readiness or intention to take steps to develop corresponding measures of political cooperation and for Ihe defence of the region'."

The motion was negatived.

- MR. DEPUTY CHAIRMAN: The question is:
 - 93. "That at the end -ji the motion, the following be added, namely:

'but regret that while giving expression to an unrealistic expectation that the Chinese Communist regime would respect our sovereignty and territorial integrity, the Address fails lo maka any mention about steps to redeem the pledge given in Parliament on 22nd November, 1962, for the recovery of the territory which continues to be wrongfully occupied by Communist China'."

MR. DEPUTY CHAIRMAN: The question is:

04. "That at the end of the motion, the following be added, namely:

'but regret that in regard to the continued hostilities in Viet-, nam, the Address, while advocating a facile and one-sided with-drawal of foreign trcops, makes no corresponding demand for the withdrawal of the North Vietnamese aggressors from South Vietnam or Laos'."

The motion was negatived.

*Amend-ment Nos. 96 t₀ IOi were, 'by leave, withdrawn.

MR DEPUTY CHAIRMAN: The question is:

102. "That at the end of the ruction, the following be added, namely:

"but regret that while referring | to the perverse concept of ur,- i touchability the Address has failed to propose concrete steps to remove it lock, stock, and barrel from the country.

Tlie motion was negatived.

MR. DEPUTY CHAIRMAN: The question is:

;C3. "That at the end of the motion, the following be added, namely:

'but regret that while referring to the deficiency of the monsoon in some parts of the country such c-s Western Rajasthan, Saurashtra and Kutch there is no mendon in the Address of the failure Q_* the Government to provide adequate Central assistance in respect of the relief expenditure in the scarcity affected areas of Gujarat'."

The motion was negatived.

'For text of amendments, vide cols. Debate dated the 23rd February, 1970.

Mi;. DEPUTY CHAIRMAN. The question is:

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Address

104. "That at th_e end of the motion, the following be added, namely:

'but regret that the Address failed to announce the removal of Zonal and other barriers to free movement of foodgrains throughout the country'."

The motto?! was negatived.

MR. DEPUTY CHAIRMAN. The question is:

1U5. "That at the end of the mot'on, the following be added, namely:

'but regret that no mention is made in the Address for the re-ni.val of the poverty of rign;iil-tursl labour'."

The tnotio?) was negatived.

MR. DEPUTY CHAIRMAN: The question is:

106. "That at the end *ot* the motion, the following be added, namely:

'but regret that there is no •mention in the Address of the failure of the Government in the execution of the Railway works in the scarcity affected arias of Gujarat'."

The motion was negatived.

MR. DEPUTY CHAIRMAN: The question is:

107. "That at the end of the trot ion, the following be added, namely:

'but regret that while referring to the food position being satisf: r-tory the Address does not certain any announcement of the adeauate supply of foodgrains (:-> the famine affected areas of Guja"f.t'."

SABHA]

IOC. "That at the end of the motion, the following be added, namely:

'but regret that there is no mention in the Address of the failure cf the Government to give err;.-lryment to the Scheduled Castes educated person,:; though there is itservation in services of the Government'.'

The motion was negatived.

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MR. DEPUTY CHAIRMAN: The question is:

109. "That at the end of the motion, the following be added, namely:

'but regret that there is no mention in the Address of steps to arrest the rise in prices of the essential commodities of food'."

The motion was negatived.

MR. DEPUTY CHAIRMAN: The question is:

122. "That at the end of the mo tion, the following be added, name ly:

"but regret that the Address was delivered in English and not in any Indian language'."

The motion was negatived.

MR. DEPUTY CHAIRMAN: The question is:

123. "That at the end of the mo tion, the following be added, name ly:

'but regret that there u no mention in the Address of the constitution of Governments in Uttar Pradesh and Bihar in an unconstitutional manner'."

?he motion was negatived.

MR. DEPUTY CHAIRMA::: The question is:

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124. "That at the end of the mo tion, the following be added, name

'but regret that there is ne mention in the Address of providing employment or unemployment allowance to unemployed youth'."

The motion was negatived.

MR. DEPUTY CHAIRMAN: The question is:

125. "That at the end of the mo tion, the following be added, name-

'but regret that the Address does not contain any directives to State Governments for the abolition of land revenue on unprofitable holdings and for the demarcation of holdings and their redistribution'."

The motion was negatived.

MR. DEPUTY CHAIRMAN: The question is:

126. "That at the end of the mo tion, the following be added, name ly:

'but regret that the Address makes no mention of the provision of the same type of schools up to the primary stage and of of compulsory free education'."

The motion was negatived.

MR. DEPUTY CHAIRMAN: The question is:

127. "That at the end of the mo tion, the following be added, name

'but regret that the Address makes no mention of the nation-lisation of oil companies and plantations'."

MR. DEPUTY CHAIRMAN: The question is:

128. "That at the end of the motion, the following be added, namely:

but regret that there is no mention in the Address of ending the imbalance prevalent in administration by abolishing the domination of high caste and rich people in it and by providing special opportunities to the people of economically and socially backward classes'."

The motion was negatived.

MR. DEPUTY CHAIRMAN: We will now take up Amendment No. 129.

SHRI S. N. MISHRA: Sir, I want to say that this is a good practice in a sense that the amendments are being read out but I would only submit that hon. Members who have given notice of a number of amendments should select out of them one or two. That is the practice which prevails in other countries and our Rules of procedure abo lay down the very healthy principle that one should try to explain the bare objectives of the amendment. Now this amendment, which I have sought to move—I would like it to be read out by you— I would like to explain it in just one sentence. (Interruptions). This is my right. I would crave the indulgence of the House; I would say only one word. I have moved only this amendment: there fc no other amendment standing in my name. I have by your kindness a certain status and I would like that the amendment of the leader of the Opposition, whosoever he might be, must receive the attention of the House. Now I will read out my amendment and I will explain why I am pressing it.

SOME HON. MEMBERS: No; no more rpeeches now.

SHRI S. N. MISHRA: If you say that, I will go by the Rules of procedure, which says that the objectives

of the amendment can be explained. My amendment reads:

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"but regret that the Address contains no positive proposals to ensure fulfilment of the basic minimum needs of every individual in respect of food, clothing, housing, education and health by a definite target date."

I have moved this amendment to remind the other side of the House that this was a commitment given by us to the people of India in the Bhubaneshwar Resolution, in the election manifesto, 1967, and also repeated, in the celebrated 10-point programme. I have moved this only to remind the o ther side of the House that was stand committed even as a joint party, to the fulfilment of this target by 1975-76. But unfortunately this target has been shelved by the Fourth Plan draft which haa been approved by the Cabinet under the present leadership.

SOME HON. MEMBERS: No, no.

SHRI BHUPESH GUPTA: I would as one question only. Is he prepared to accept a slight modification to add the words even after the departure of the syndicate Congressmen" T' .: 1 I will vote for it.

(7/!fem<ptio?is)

SHRI S. N. MISHRA: I would say even with the addition of Mr. Bhu-pesh Gupta to the ruling party we are finding ourselves in this position.

(Interruptions)

MR. DEPUTY CHAIRMAN: Usually when any motion is discussed, amendments are moved along with the motion and the motion and the amendments are together taken up for consideration by the House and when Members are speaking in the House they express their views on the motion as well as on the amendments and therefore when the amendments are put to vote it is not necessary to express views on the amendments.

SHRI S. N. MISHRA: But the Rules of Procedure provide for that and I should say that this is the first time that we are taking up the amendments seriounly. Otherwise the amendments were being moved in a non-serious manner.

MR. DEPUTY CHAIRMAN: Order please. When the Members get a chance to express their views on their amendments during the course of the discussion, it is not necessary to express their views on the amendments at this stage also.

SHRI PIT AMBER DAS: Whatever Mr. Mishra has said may be taken to be his final appeal to the Members.

SHRI AWADHESHWAR PRASAD SINHA: In your amendment you have said 'regret', but we have no regret.

MR. DEPUTY CHAIRMAN: The question is:

129. "That at the end of the motion, the following be added, namely:

'but regret that the Address contains no positive proposals to ensure fulfilment of the minimum basic needs of every individual in respect of food, clothing housing, education and health by a definite target date'."

The motion ioa_s negatived.

MR. DEPUTY CHAIRMAN: Amendment No. 130.

SHRI BHUPESH GUPTA: I follow him

MR. DEPUTY CHAIRMAN: No please.

SHRI BHUPESH GUPTA: I follow the Leader of the Opposition.

MR. DEPUTY CHAIRMAN: It is only an exception.

SHRI BHUPESH GUPTA: My amendment I will read out:

130. "That at the end of the motion, the following be added, namely:

'having considered the same, the House notes that the Address does not show due awareness of the serious threat posed to the nation's future by the newly-mounted counter-offensive of the combind forces of Right reaction including communalism, nor does it spell out a fighting line against these dark forces in terms of economic, political and administrative measures'."

I am an old Member of the Opposition, not the Leader of the Opposition. Therefore, my amendment should also receive attention.

SHRI RAJNARAIN: What is meant by 'right reaction'?

MR. DEPUTY CHAIRMAN: The question is:

130. "That at the end of the motion, the following be added, namely:

'having considered the r-ame, '.he House notes that the Address does not show due awareness of the serious threat posed to the nation's future by the newly-mounted counter-offensive of the combined forces of Right reaction including communalism, nor does it spell out a fighting line against these dark forces in terms of economic, political and administrative measures'."

The House divided.

MR. DEPUTY CHAIRMAN: AYES— 6; NOES—75.

AYES—6

Basu, Shri Chitta Das, Shri Banka Behary Gupta, Shri Bhupesh Menon, Shri Balachandra Mokherjee, Shri Pranab Kumar Purkayastha, Shri M, NOES-75.

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Amla, Shri Tirath Ram Ansari, Shri Hayatullah Arora, Shri Arjun Bachchan, Dr. H. R. Baharul Islam, Shri Bhatt Shri Nand Kishore. Chandra Shekhar Shri Chattopadhyaya, Dr. Debiprasad Chaudhri, Shri N. P. Chetia Shri P. Dass, Shri Mahabir Deshmukh, Shri T. G. Dharia, Shri Dikshit, Shri Jagdish Chandra M. M. . Dikshit, Shri Umashankar Goswami, Shri Sriman Prafulla Gujral, Shri I. K. Hasan, Prof. Saiyid Nurul Hussain, Shri Syed Jairamdas Daulatram Shri Khaitan, Shri R. P. Khan, Shri Akbar Ali Kollur, Shri M. L. Kothari, Prof. Shanti Krishan Kant, Shri Lalitha (Rajagopalan), Shrimati Mehta, Shri Om Mishra Shri L. N. Momin, Shri G. H. Valimohmed Naidu, Miss M. L. M. Neki Ram, Shri Panda, Shri Brahmananda Panjhajari Sardar Raghubir Singh Patil, Shri G. R. Patra, Shri N.

Phulrenu Guha, Dr. Shrimati
Punnaiah, Shri Kota
Ramachandran, Shri G. Ramiah,
Dr. K. Ray, Shri S. P.
Reddy, Shri K.V. Reghunatha Reddy,
Shri M. Sriniyasa

Reddy, Shri Y. Adinarayana

Salig Ram, Dr.

Samuel, Shri M. H.

Sangma, Shri E. M.

Sanjivayya, Shri D.

Sarojini Krishnarao Babar, Di Kumari

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Address

Satyavati Dang, Shrimati

Seeta Yudhvir, Shrimati

Sen, Dr. Triguna

Shah, Shri K. K.

Shukla, Shri Chakrapani

Shukla, Shri M. P.

Shyamkumari Devi, Shrimati

Siddalingaya. Shri T.

Singh, Shri Dalpat

Singh, Shri Jogendra

Singh, Shri S. K.

Singh, Raja Shankar Pratap

Sinha, Shri Awadheshwar Prasad

Sinha, Shri R. B.

Sinha, Shri Rajendra Pratap

Sisodia, Shri Swaisingh

Sukhdev Prasad, Shri

Tankha, Pandit S. S. N.

Untoo, Shri Gulam Nabi.

Upadhyaya, Shri S. D.

Usha Barthakur, Shrimati

Vai'shampayen, Shri S. K.

Varma, Shri C. L.

Vero, Shri M.

Vidyawati Chaturvedi, Shrimati

Yajee, Shri Sheel Bhadra

Zaidi Col. B. H.

The motion was negatived.

MR. DEPUTY CHAIRMAN: Amendment N03. 131—145.

The question is:

131. "That at the end of the motion, the following be added, namely:

'but regret that while the Address claims to take steps to curb the growth of monopolies,

[Mr. Deputy Chairman]

the Government has sanctioned j big increases in steel prices which j will help the flow of further huge resources into the hands of the monopolies'."

The motion was negatived.

DEPUTY CHAIRMAN: The MR question is:

132. "That at the end of the motion, the following be added, namely:

'but regret to note that the Government in violation of its declared policies have granted a new licence to the Birlas to set up a huge fertilizer factory in Goa with foreign collaboration'."

The motion was negatived.

MR. DEPUTY CHAIRMAN: The question is:

133. "That the end of at motion, ihe following be added, namely:

'but regret to note that the Cenral Reserve Police are being used indiscriminately in Kerala to suppress mass movements and oppress the people'."

The motion was negatived.

MR. DEPUTY CHAIRMAN: The question is:

134. "That at the end of the following be motion, ihe added, namely:

'but regret that in order to put down the just struggle of peasants in Rajasthan for the distribution of irrigated land to the Cultivators in the State District, Ganganagar the Government have used the army and other oppressive forces made available by the Central Government'."

The motio?i urns negatived.

MR. DEPUTY CHAIRMAN: The question is:

Address

SABHA] m President's

135. "That at the end of the motion, ihe following be added, namely:

'but regret that the Address does not mention anything about the deleterious effect of the continued inflow of largeseals foreign capital into Indian economy and the serious consequences in the drain of our resources resulting from it'."

The motion was negatived.

MR. DEPUTY CHAIRMAN: The question is:

136. "That at the end of the motion, ihe following be added, namely:

but regret that despite the experience of the last hundred and fifty years of the domination of foreign monopoly capital over our economy the Government continues to encourage and woo fresh foreign imperialist capital into the country with fresh concessions'."

The motion was negatived,

MR. DEPUTY CHAIRMAN: The question is:

137. "That, at the end of the motion, ihe following be added, namely:

'but regret that the Government in violation of the industrial policy resolution is continuing to grant majority participation to foreign capital in industries being set up in the name of export-oriented industries, etc'."

The motion was negatived.

MR, DEPUTY CHAIRMAN: The I question is:

 th_e 138. "That of end the at following added, motion, he namely:

Motion oj Thanks

'but regret to note that the Government is utterly indifferent to the serious consequences cf its new policy of allowing foreign monopoly capital to set up private I companies for research and deve- j lopment which will have a ! damaging effect on the verv development of our national science and technology anj will render superfluous of national the large number laboratories and research institutes already set up in the country and in our Indian scientists and which research workers have achieved commen- i dable results'."

The motion was negatived

MR. DEPUTY CHAIRMAN: question is:

139. "That the end of at motion, the following be namely:

'but regret that the Address has not given any attention to the serious problem of Centre-State relations especially in regard to the problem of the financial autonomy and selfsufficiency of the State in view of the unanimous and persistent demand of the State Governments for transfer of greater resources from the Centre to the State'."

The motion was negatived.

MR. DEPUTY CHAIRMAN: The question is:

140. "That at the end of the motion, the following be added, namely:

'but regret that the Address has not elaborated a consistent and effective socio-economic policy towards the solving cf the problem of mounting unemployment'.'

The motion was negatived.

Address MR. DEPUTY CHAIRMAN: The question is:

President's

on

141. "That at the end of motion, the following be added namely:-

'but regret that despite seriouo situation of unemployment Government is going ahead with and encouraging the mechanisation of agriculture which will throw out millions of agricultural labour from their traditional occupation and render them destitutes'."

The motion was negatived.

MR. DEPUTY CHAIRMAN: The question is:

142. "That at the end of the motion, the following be added, namely:

but regret that in utter disregard of the necessity of increasing the employment avenues the Government is going ahead with and helping the private capitalists to enforce automation, rationalisation and such other devices which will reduce both the present labour strength and the potential employment in the affected industries'."

The motion was negatived.

MR. DEPUTY CHAIRMAN: The question is:

143. "That at the end of the following be motion, the added, namely:

but regret that while the Address talks of the necessity of carrying out land reforms has failed to analyse and locate the basic causes which led to the non-implementation of even the mild measures of land reform already on the statutes of most States and ignores the iron grin of the landlords an<} rich peasants on the Govrenment's bureaucracy, police

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other apparatus of State an machinery'.'

The motion was negatived.

ME. DEPUTY CHAIRMAN: The question is:

144. "That at the end of the motion, the following be added, namely:

'but regret that the Government have not still resiled completely from its policy of victimisation of the Central Government employees who took part in the 19th September, 1968 strike and regret to note that still a large number of employees are out of job or facing various other disciplinary proceedings in the different departments of the Government of India'."

The motion was regatived.

MR. DEPUTY CHAIRMAN: The question is:

145. "That at the end of the motion, the following be added, namely:

'but regret the failure of the Government to recognise Democratic Republic of Germany and Provisional Revolutionary Government of South Vietnam and thus support peace and oppose aggression'."

The motion was negatived.

MR. DEPUTY CHAIRMAN: Amendments No. 146 to 155. Mr. Appan.

"SHRI G. A. APPAN: I am not going to press my amendments, but I have certain observations. I do not like to trouble the House .

DEPUTY CHAIRMAN: MR. No observations.

SHRI G. A. APPAN: The Government shouTd help the Harijans. Simply because this House votes it, it will be a mockery of democracy. I want these people to be honestly haloed and not by lip service

on President's Address

MR. DEPUTY CHAIRMAN: You may withdraw your amendments then, i.e., 146 to 155. You need not make any observations.

SHRI G. A. APPAN: I think the Leader of the House and the Dapuly Chief Whip have not put my points to the Prime Minister. I want to explain it. (Interruptions). I have mentioned there or four points regarding compensation

MR DEPUTY CHAIRMAN: No speeches.

SHRI G. A. APPAN: I beg leave to withdraw my amendments.

V.-.iendn^ent Nos. 146 to 155 were, by leave, withdrawn.

DEPUTY CHAIRMAN: Amendments Nos. 156 to 166.

The question is;

156. "That at the of end motion. the following added. namely:

'but regret that the Address has failed to declare that foreign banks in India will be nationalised forthwith'."

The motion was negatived.

MR. DEPUTY CHAIRMAN: The question is:

157. "That of the at the end motion, the following added, namely:

'but regret that the Address has not mentioned the Government's failure to declare its inten-

*For text of amendments, vide cols, supra in the Debate dated the 23rd February, 1970.

tion to nationalise General Insurance'."

The motion was negatived.

MR. DEPUTY CHAIRMAN: The question is:

158. "That at the end of the motion, the following be namely:

'but regret that the Address does not mention Government's failure to declare its intention u[nationalsing the whole of export and import trade of the country'."

The motion was negatived.

DEPUTY CHAIRMAN: The question is:

159. "That at the end of the motion, the following be added. namely:

'but regret that the Address does not mention Government's failure to declare intention -J' nationalising foreign oil monopolies'."

The motion was negatived.

MR. DEPUTY CHAIRMAN: The question is:

160. "that at end of the the motion, the following be added, namely:

'but regret that the Address has failed to mention that any unemployment Bill will be brought allowance forward'."

The motion was negatived.

MR. DEPUTY CHAIRMAN: The question is:

161. "That at the end of the motion, the following be added, namely:

'but regret the Address does not emphasise the necessity of suitable constitui tonal amendments in order to push through

Address ui gently needed agrarian reforms' "

on President's

The motion was negatived.

MR. DEPUTY CHAIRMAN: The question is:

end 162. "That the the at following motion, the added be namely:

but i egret that the Address has failed to declare moratorium on peasant indebtedness and division of ci edits for the labouring peasantry in order to free them from tye clutches of usurious money-lenders'."

The motion was negatived,

MR. DEPUTY CHAIRMAN: The question is:

163. "That at the end of motion, the following be added, namely:

'but regret that the Address has failed to pinpoint the necessity of taking over some of viable big concerns of the big capitalists'."

The motion was negatived,

MR. DEPUTY CHAIRMAN: The question is:

164. "Tliat at the end of following be motion, the added, namely:

'but regret that the Address does not declare that a thorough probe be undertaken in order to locate and weed out bureaucratic elements who sabotage progressive reforms'."

The motion was negatived.

MR. DEPUTY CHAIRMAN: The question is:

165. "That at the end of the motion, the following be added, namely:

'but. regret that the Address dees net promise full autonomy to

[Mr. Deputy Chairman]

the States pending immediate grant cf legislative, executive and iinancial powers to implement a radical democratic programme and plan for the rapid industralisation of the States and execute progressive agrarian reforms'."

The motion was negatived.

MR. DEPUTY CHAIRMAN: The question is:

166. "That at the end of the motion, the following be added, namely:

'but regret that the Address does not mention Government's failure to declare any intention of withdrawing annually repressive measures and acts like C.R.P. and Industrial Security Force

The motion was negatived.

MR. DEPUTY CHAIRMAN: Now. I shall put the motion to vote:

The question is:

SABHA]

"That an Address be presented to the President in the following terms:

"That the Members of the Rajya Sabha assembled in the Session are deeply grateful to the President for the Address which he has been pleased to deliver to both Houses of Parliament assembled together on the 20th February, 1970'."

The motion was adopted.

MR DEPUTY CHAIRMAN: The House s_L and adjourned till 11 A.M. tomorrow.

The House then adjourned at forty minutes past six of the clock till eleven of the clock on Tuseday, the Srd March, 1970.